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**PROTOCOL
AMENDING THE SINGLE CONVENTION
ON NARCOTIC DRUGS, 1961**



UNITED NATIONS

1972

PROTOCOL AMENDING THE SINGLE CONVENTION ON NARCOTIC DRUGS, 1961

PREAMBLE

The Parties to the present Protocol,

Considering the provisions of the Single Convention on Narcotic Drugs, 1961, done at New York on 30 March 1961 (hereinafter called the Single Convention),

Desiring to amend the Single Convention,

Have agreed as follows:

Article 1

Amendments to article 2, paragraphs 4, 6 and 7
of the Single Convention

Article 2, paragraphs 4, 6 and 7, of the Single Convention shall be amended to read as follows:

"4. Preparations in Schedule III are subject to the same measures of control as preparations containing drugs in Schedule II except that article 31, paragraphs 1 (b) and 3 to 15 and, as regards their acquisition and retail distribution, article 34, paragraph (b), need not apply, and that for the purpose of estimates (article 19) and statistics (article 20) the information required shall be restricted to the quantities of drugs used in the manufacture of such preparations.

6. In addition to the measures of control applicable to all drugs in Schedule I, opium is subject to the provisions of article 19, paragraph 1, sub-paragraph (f), and of articles 21 bis, 23 and 24, the coca leaf to those of articles 26 and 27 and cannabis to those of article 28.

7. The opium poppy, the coca bush, the cannabis plant, poppy straw and cannabis leaves are subject to the control measures prescribed in article 19, paragraph 1, sub-paragraph (e), article 20, paragraph 1, sub-paragraph (g), article 21 bis and in articles 22 to 24; 22, 26 and 27; 22 and 28; 25; and 28, respectively."

Article 2

Amendments to the title of article 9 of the Single Convention
and its paragraph 1 and insertion of new paragraphs 4 and 5

The title of article 9 of the Single Convention shall be amended to read as follows:

"Composition and Functions of the Board"

Article 9, paragraph 1, of the Single Convention shall be amended to read as follows:

"1. The Board shall consist of thirteen members to be elected by the Council as follows:

(a) Three members with medical, pharmacological or pharmaceutical experience from a list of at least five persons nominated by the World Health Organization; and

(b) Ten members from a list of persons nominated by the Members of the United Nations and by Parties which are not Members of the United Nations."

The following new paragraphs shall be inserted after paragraph 3 of article 9 of the Single Convention:

"4. The Board, in co-operation with Governments, and subject to the terms of this Convention, shall endeavour to limit the cultivation, production, manufacture and use of drugs to an adequate amount required for medical and scientific purposes, to ensure their availability for such purposes and to prevent illicit cultivation, production and manufacture of, and illicit trafficking in and use of, drugs.

5. All measures taken by the Board under this Convention shall be those most consistent with the intent to further the co-operation of Governments with the Board and to provide the mechanism for a continuing dialogue between Governments and the Board which will lend assistance to and facilitate effective national action to attain the aims of this Convention."

Article 3

Amendments to article 10, paragraphs 1 and 4,
of the Single Convention

Article 10, paragraphs 1 and 4, of the Single Convention shall be amended to read as follows:

"1. The members of the Board shall serve for a period of five years, and may be re-elected.

4. The Council, on the recommendation of the Board, may dismiss a member of the Board who has ceased to fulfil the conditions required for membership by paragraph 2 of article 9. Such recommendation shall be made by an affirmative vote of nine members of the Board."

Article 4

Amendment to article 11, paragraph 3,
of the Single Convention

Article 11, paragraph 3, of the Single Convention shall be amended to read as follows:

"3. 'The quorum necessary at meetings of the Board shall consist of eight members."

Article 5

Amendment to article 12, paragraph 5,
of the Single Convention

Article 12, paragraph 5, of the Single Convention shall be amended to read as follows:

"5. The Board, with a view to limiting the use and distribution of drugs to an adequate amount required for medical and scientific purposes and to ensuring their availability for such purposes, shall as expeditiously as possible confirm the estimates, including supplementary estimates, or, with the consent of the Government concerned, may amend such estimates. In case of a disagreement between the Government and the Board, the latter shall have the right to establish, communicate and publish its own estimates, including supplementary estimates."

Article 6

Amendments to article 14, paragraphs 1 and 2,
of the Single Convention

Article 14, paragraphs 1 and 2, of the Single Convention shall be amended to read as follows:

"1. (a) If, on the basis of its examination of information submitted by Governments to the Board under the provisions of this Convention, or of information communicated by United Nations organs or by specialized agencies or, provided that they are approved by the Commission on the Board's recommendation, by either other intergovernmental organizations or international non-governmental organizations which have direct competence in the subject matter and which are in consultative status with the Economic and Social Council under Article 71 of the Charter of the United Nations or which enjoy a similar

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status by special agreement with the Council, the Board has objective reasons to believe that the aims of this Convention are being seriously endangered by reason of the failure of any Party, country or territory to carry out the provisions of this Convention, the Board shall have the right to propose to the Government concerned the opening of consultations or to request it to furnish explanations. If, without any failure in implementing the provisions of the Convention, a Party or a country or territory has become, or if there exists evidence of a serious risk that it may become, an important centre of illicit cultivation, production or manufacture of, or traffic in or consumption of drugs, the Board has the right to propose to the Government concerned the opening of consultations. Subject to the right of the Board to call the attention of the Parties, the Council and the Commission to the matter referred to in sub-paragraph (d) below, the Board shall treat as confidential a request for information and an explanation by a Government or a proposal for consultations and the consultations held with a Government under this sub-paragraph.

(b) After taking action under sub-paragraph (a) above, the Board, if satisfied that it is necessary to do so, may call upon the Government concerned to adopt such remedial measures as shall seem under the circumstances to be necessary for the execution of the provisions of this Convention.

(c) The Board may, if it thinks such action necessary for the purpose of assessing a matter referred to in sub-paragraph (a) of this paragraph, propose to the Government concerned that a study of the matter be carried out in its territory by such means as the Government deems appropriate. If the Government concerned decides to undertake this study, it may request the Board to make available the expertise and the services of one or more persons with the requisite competence to assist the officials of the Government in the proposed study. The person or persons whom the Board intends to make available shall be subject to the approval of the Government. The modalities of this study and the time-limit within which the study has to be completed shall be determined by consultation between the Government and the Board. The Government shall communicate to the Board the results of the study and shall indicate the remedial measures that it considers necessary to take.

(d) If the Board finds that the Government concerned has failed to give satisfactory explanations when called upon to do so under sub-paragraph (a) above, or has failed to adopt any remedial measures which it has been called upon to take under sub-paragraph (b) above, or that there is a serious situation that needs co-operative action at the international level with a

view to remedying it, it may call the attention of the Parties, the Council and the Commission to the matter. The Board shall so act if the aims of this Convention are being seriously endangered and it has not been possible to resolve the matter satisfactorily in any other way. It shall also so act if it finds that there is a serious situation that needs co-operative action at the international level with a view to remedying it and that bringing such a situation to the notice of the Parties, the Council and the Commission is the most appropriate method of facilitating such co-operative action; after considering the reports of the Board, and of the Commission if available on the matter, the Council may draw the attention of the General Assembly to the matter.

2. The Board, when calling the attention of the Parties, the Council and the Commission to a matter in accordance with paragraph 1 (d) above, may, if it is satisfied that such a course is necessary, recommend to Parties that they stop the import of drugs, the export of drugs, or both, from or to the country or territory concerned, either for a designated period or until the Board shall be satisfied as to the situation in that country or territory. The State concerned may bring the matter before the Council."

Article 7

New article 14 bis

The following new article shall be inserted after article 14 of the Single Convention:

"Article 14 bis

Technical and Financial Assistance

In cases which it considers appropriate and either in addition or as an alternative to measures set forth in article 14, paragraphs 1 and 2, the Board, with the agreement of the Government concerned, may recommend to the competent United Nations organs and to the specialized agencies that technical or financial assistance, or both, be provided to the Government in support of its efforts to carry out its obligations under this Convention, including those set out or referred to in articles 2, 35, 38 and 38 bis."

Article 8

Amendment to article 16 of the Single Convention

Article 16 of the Single Convention shall be amended to read as follows:

"The secretariat services of the Commission and the Board shall be furnished by the Secretary-General. In particular, the Secretary of the Board shall be appointed by the Secretary-General in consultation with the Board."

Article 9

Amendments to article 19, paragraphs 1, 2 and 5,
of the Single Convention

Article 19, paragraphs 1, 2 and 5, of the Single Convention shall be amended to read as follows:

"1. The Parties shall furnish to the Board each year for each of their territories, in the manner and form prescribed by the Board, estimates on forms supplied by it in respect of the following matters:

(a) Quantities of drugs to be consumed for medical and scientific purposes;

(b) Quantities of drugs to be utilized for the manufacture of other drugs, of preparations in Schedule III, and of substances not covered by this Convention;

(c) Stocks of drugs to be held as at 31 December of the year to which the estimates relate;

(d) Quantities of drugs necessary for addition to special stocks;

(e) The area (in hectares) and the geographical location of land to be used for the cultivation of the opium poppy;

(f) Approximate quantity of opium to be produced;

(g) The number of industrial establishments which will manufacture synthetic drugs; and

(h) The quantities of synthetic drugs to be manufactured by each of the establishments referred to in the preceding sub-paragraph.

2. (a) Subject to the deductions referred to in paragraph 3 of article 21, the total of the estimates for each territory and each drug except opium and synthetic drugs shall consist of the sum of the amounts specified under sub-paragraphs (a), (b) and (d) of paragraph 1 of this article, with the addition of any amount required to bring the actual stocks on hand at 31 December of the preceding year to the level estimated as provided in sub-paragraph (c) of paragraph 1.

(b) Subject to the deductions referred to in paragraph 3 of article 21 regarding imports and in paragraph 2 of article 21 bis, the total of the estimates for opium for each territory shall consist either of the sum of the amounts specified under sub-paragraphs (a), (b) and (d) of paragraph 1 of this article, with the addition of any amount required to bring the actual stocks on hand at 31 December of the preceding year to the level estimated as provided in sub-paragraph (c) of paragraph 1, or of the amount specified under sub-paragraph (f) of paragraph 1 of this article, whichever is higher.

(c) Subject to the deductions referred to in paragraph 3 of article 21, the total of the estimates for each territory for each synthetic drug shall consist either of the sum of the amounts specified under sub-paragraphs (a), (b) and (d) of paragraph 1 of this article, with the addition of any amount required to bring the actual stocks on hand at 31 December of the preceding year to the level estimated as provided in sub-paragraph (c) of paragraph 1, or of the sum of the amounts specified under sub-paragraph (h) of paragraph 1 of this article, whichever is higher.

(d) The estimates furnished under the preceding sub-paragraphs of this paragraph shall be appropriately modified to take into account any quantity seized and thereafter released for licit use as well as any quantity taken from special stocks for the requirements of the civilian population.

5. Subject to the deductions referred to in paragraph 3 of article 21, and account being taken where appropriate of the provisions of article 21 bis, the estimates shall not be exceeded."

Article 10

Amendments to article 20 of the Single Convention

Article 20 of the Single Convention shall be amended to read as follows:

"1. The Parties shall furnish to the Board for each of their territories, in the manner and form prescribed by the Board, statistical returns on forms supplied by it in respect of the following matters:

- (a) Production or manufacture of drugs;
- (b) Utilization of drugs for the manufacture of other drugs, of preparations in Schedule III and of substances not covered by this Convention, and utilization of poppy straw for the manufacture of drugs;
- (c) Consumption of drugs;
- (d) Imports and exports of drugs and poppy straw;
- (e) Seizures of drugs and disposal thereof;
- (f) Stocks of drugs as at 31 December of the year to which the returns relate; and
- (g) Ascertainable area of cultivation of the opium poppy.

2. (a) The statistical returns in respect of the matters referred to in paragraph 1, except sub-paragraph (d), shall be prepared annually and shall be furnished to the Board not later than 30 June following the year to which they relate.

(b) The statistical returns in respect to the matters referred to in sub-paragraph (d) of paragraph 1 shall be prepared quarterly and shall be

furnished to the Board within one month after the end of the quarter to which they relate.

3. The Parties are not required to furnish statistical returns respecting special stocks, but shall furnish separately returns respecting drugs imported into or procured within the country or territory for special purposes, as well as quantities of drugs withdrawn from special stocks to meet the requirements of the civilian population."

Article 11

New article 21 bis

The following new article shall be inserted after article 21 of the Single Convention:

"Article 21 bis

Limitation of Production of Opium

1. The production of opium by any country or territory shall be organized and controlled in such manner as to ensure that, as far as possible, the quantity produced in any one year shall not exceed the estimate of opium to be produced as established under paragraph 1 (f) of article 19.

2. If the Board finds on the basis of information at its disposal in accordance with the provisions of this Convention that a Party which has submitted an estimate under paragraph 1 (f) of article 19 has not limited opium produced within its borders to licit purposes in accordance with relevant estimates and that a significant amount of opium produced, whether licitly or illicitly, within the borders of such a Party, has been introduced into the illicit traffic, it may, after studying the explanations of the Party concerned, which shall be submitted to it within one month after notification of the finding in question, decide to deduct all, or a portion, of such an amount from the quantity to be produced and from the total of the estimates as defined in paragraph 2 (b) of article 19 for the next year in which such a deduction can be technically accomplished, taking into account the season of the year and contractual commitments to export opium. This decision shall take effect ninety days after the Party concerned is notified thereof.

3. After notifying the Party concerned of the decision it has taken under paragraph 2 above with regard to a deduction, the Board shall consult with that Party in order to resolve the situation satisfactorily.

4. If the situation is not satisfactorily resolved, the Board may utilize the provisions of article 14 where appropriate.

5. In taking its decision with regard to a deduction under paragraph 2 above, the Board shall take into account not only all relevant circumstances including those giving rise to the illicit traffic problem referred to in paragraph 2 above, but also any relevant new control measures which may have been adopted by the Party."

Article 12

Amendment to article 22 of the Single Convention

Article 22 of the Single Convention shall be amended to read as follows:

"1. Whenever the prevailing conditions in the country or a territory of a Party render the prohibition of the cultivation of the opium poppy, the coca bush or the cannabis plant the most suitable measure, in its opinion, for protecting the public health and welfare and preventing the diversion of drugs into the illicit traffic, the Party concerned shall prohibit cultivation.

2. A Party prohibiting cultivation of the opium poppy or the cannabis plant shall take appropriate measures to seize any plants illicitly cultivated and to destroy them, except for small quantities required by the Party for scientific or research purposes."

Article 13

Amendment to article 35 of the Single Convention

Article 35 of the Single Convention shall be amended to read as follows:

"Having due regard to their constitutional, legal and administrative systems, the Parties shall:

(a) Make arrangements at the national level for co-ordination of preventive and repressive action against the illicit traffic; to this end they may usefully designate an appropriate agency responsible for such co-ordination;

(b) Assist each other in the campaign against the illicit traffic in narcotic drugs;

(c) Co-operate closely with each other and with the competent international organizations of which they are members with a view to maintaining a co-ordinated campaign against the illicit traffic;

(d) Ensure that international co-operation between the appropriate agencies be conducted in an expeditious manner;

(e) Ensure that where legal papers are transmitted internationally for the purposes of a prosecution, the transmittal be effected in an expeditious manner to the bodies designated by the Parties; this requirement shall be

without prejudice to the right of a Party to require that legal papers be sent to it through the diplomatic channel;

(f) Furnish, if they deem it appropriate, to the Board and the Commission through the Secretary-General, in addition to information required by article 18, information relating to illicit drug activity within their borders, including information on illicit cultivation, production, manufacture and use of, and on illicit trafficking in, drugs; and

(g) Furnish the information referred to in the preceding paragraph as far as possible in such manner and by such dates as the Board may request; if requested by a Party, the Board may offer its advice to it in furnishing the information and in endeavouring to reduce the illicit drug activity within the borders of that Party."

Article 14

Amendments to article 36, paragraphs 1 and 2, of the Single Convention

Article 36, paragraphs 1 and 2, of the Single Convention shall be amended to read as follows:

"1. (a) Subject to its constitutional limitations, each Party shall adopt such measures as will ensure that cultivation, production, manufacture, extraction, preparation, possession, offering, offering for sale, distribution, purchase, sale, delivery on any terms whatsoever, brokerage, dispatch, dispatch in transit, transport, importation and exportation of drugs contrary to the provisions of this Convention, and any other action which in the opinion of such Party may be contrary to the provisions of this Convention, shall be punishable offences when committed intentionally, and that serious offences shall be liable to adequate punishment particularly by imprisonment or other penalties of deprivation of liberty.

(b) Notwithstanding the preceding sub-paragraph, when abusers of drugs have committed such offences, the Parties may provide, either as an alternative to conviction or punishment or in addition to conviction or punishment, that such abusers shall undergo measures of treatment, education, after-care, rehabilitation and social reintegration in conformity with paragraph 1 of article 38.

2. Subject to the constitutional limitations of a Party, its legal system and domestic law,

(a) (i) Each of the offences enumerated in paragraph 1, if committed in different countries, shall be considered as a distinct offence;

(ii) Intentional participation in, conspiracy to commit and attempts to commit, any of such offences, and preparatory acts and financial operations in connexion with the offences referred to in this article, shall be punishable offences as provided in paragraph 1;

(iii) Foreign convictions for such offences shall be taken into account for the purpose of establishing recidivism; and

(iv) Serious offences heretofore referred to committed either by nationals or by foreigners shall be prosecuted by the Party in whose territory the offence was committed, or by the Party in whose territory the offender is found if extradition is not acceptable in conformity with the law of the Party to which application is made, and if such offender has not already been prosecuted and judgement given.

(b) (i) Each of the offences enumerated in paragraphs 1 and 2 (a) (ii) of this article shall be deemed to be included as an extraditable offence in any extradition treaty existing between Parties. Parties undertake to include such offences as extraditable offences in every extradition treaty to be concluded between them.

(ii) If a Party which makes extradition conditional on the existence of a treaty receives a request for extradition from another Party with which it has no extradition treaty, it may at its option consider this Convention as the legal basis for extradition in respect of the offences enumerated in paragraphs 1 and 2 (a) (ii) of this article. Extradition shall be subject to the other conditions provided by the law of the requested Party.

(iii) Parties which do not make extradition conditional on the existence of a treaty shall recognize the offences enumerated in paragraphs 1 and 2 (a) (ii) of this article as extraditable offences between themselves, subject to the conditions provided by the law of the requested Party.

(iv) Extradition shall be granted in conformity with the law of the Party to which application is made, and, notwithstanding sub-paragraphs (b)(i), (ii) and (iii) of this paragraph, the Party shall have the right to refuse to grant the extradition in cases where the competent authorities consider that the offence is not sufficiently serious."

Article 15

Amendments to article 38 of the Single Convention and its title

Article 38 of the Single Convention and its title shall be amended to read as follows:

"Measures against the Abuse of Drugs

1. The Parties shall give special attention to and take all practicable measures for the prevention of abuse of drugs and for the early identification, treatment, education, after-care, rehabilitation and social reintegration of the persons involved and shall co-ordinate their efforts to these ends.
2. The Parties shall as far as possible promote the training of personnel in the treatment, after-care, rehabilitation and social reintegration of abusers of drugs.
3. The Parties shall take all practicable measures to assist persons whose work so requires to gain an understanding of the problems of abuse of drugs and of its prevention, and shall also promote such understanding among the general public if there is a risk that abuse of drugs will become widespread."

Article 16

New article 38 bis

The following new article shall be inserted after article 38 of the Single Convention:

"Article 38 bis

Agreements on Regional Centres

If a Party considers it desirable as part of its action against the illicit traffic in drugs, having due regard to its constitutional, legal and administrative systems, and, if it so desires, with the technical advice of the Board or the specialized agencies, it shall promote the establishment, in consultation with other interested Parties in the region, of agreements which contemplate the development of regional centres for scientific research and education to combat the problems resulting from the illicit use of and traffic in drugs."

Article 17

Languages of the Protocol and procedure for signature, ratification and accession

1. This Protocol, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be open for signature until 31 December 1972 on behalf of any Party or signatory to the Single Convention.

2. This Protocol is subject to ratification by States which have signed it and have ratified or acceded to the Single Convention. The instruments of ratification shall be deposited with the Secretary-General.

3. This Protocol shall be open after 31 December 1972 for accession by any Party to the Single Convention which has not signed this Protocol. The instruments of accession shall be deposited with the Secretary-General.

Article 18

Entry into force

1. This Protocol, together with the amendments which it contains, shall come into force on the thirtieth day following the date on which the fortieth instrument of ratification or accession is deposited in accordance with article 17.

2. In respect of any other State depositing an instrument of ratification or accession after the date of deposit of the said fortieth instrument, this Protocol shall come into force on the thirtieth day after the deposit by that State of its instrument of ratification or accession.

Article 19

Effect of entry into force

Any State which becomes a Party to the Single Convention after the entry into force of this Protocol pursuant to paragraph 1 of article 18 above shall, failing an expression of a different intention by that State:

- (a) be considered as a Party to the Single Convention as amended; and
- (b) be considered as a Party to the unamended Single Convention in relation to any Party to that Convention not bound by this Protocol.

Article 20

Transitional provisions

1. The functions of the International Narcotics Control Board provided for in the amendments contained in this Protocol shall, as from the date of the coming into force of this Protocol pursuant to paragraph 1 of article 18 above, be performed by the Board as constituted by the unamended Single Convention.

2. The Economic and Social Council shall fix the date on which the Board as constituted under the amendments contained in this Protocol shall enter upon its duties. As from that date the Board as so constituted shall, with respect to those Parties to the unamended Single Convention and to those

Parties to the treaties enumerated in article 44 thereof which are not Parties to this Protocol, undertake the functions of the Board as constituted under the unamended Single Convention.

3. Of the members elected at the first election after the increase in the membership of the Board from eleven to thirteen members the terms of six members shall expire at the end of three years and the terms of the other seven members shall expire at the end of five years.

4. The members of the Board whose terms are to expire at the end of the abovementioned initial period of three years shall be chosen by lot to be drawn by the Secretary-General immediately after the first election has been completed.

Article 21

Reservations

1. Any State may, at the time of signature or ratification of or accession to this Protocol, make a reservation in respect of any amendment contained herein other than the amendments to article 2, paragraphs 6 and 7 (article 1 of this Protocol), article 9, paragraphs 1, 4 and 5 (article 2 of this Protocol), article 10, paragraphs 1 and 4 (article 3 of this Protocol), article 11 (article 4 of this Protocol), article 14 bis (article 7 of this Protocol), article 16 (article 8 of this Protocol), article 22 (article 12 of this Protocol), article 35 (article 13 of this Protocol), article 36, paragraph 1 (b) (article 14 of this Protocol), article 38 (article 15 of this Protocol) and article 38 bis (article 16 of this Protocol).

2. A State which has made reservations may at any time by notification in writing withdraw all or part of its reservations.

Article 22

The Secretary-General shall transmit certified true copies of this Protocol to all the Parties and signatories to the Single Convention. When this Protocol has entered into force pursuant to paragraph 1 of article 18

above, the Secretary-General shall prepare a text of the Single Convention as amended by this Protocol, and shall transmit certified true copies of it to all States Parties or entitled to become Parties to the Convention as amended.

DONE at Geneva, this twenty-fifth day of March one thousand nine hundred and seventy-two, in a single copy, which shall be deposited in the archives of the United Nations.

IN WITNESS WHEREOF the undersigned, duly authorized, have signed this Protocol on behalf of their respective Governments:

**PROTOCOLE
PORTANT AMENDEMENT DE LA CONVENTION UNIQUE
SUR LES STUPÉFIANTS DE 1961**



NATIONS UNIES

1972

PROTOCOLE PORTANT AMENDEMENT DE LA CONVENTION UNIQUE
SUR LES STUPEFIANTS DE 1961

PREAMBULE

Les Parties au présent Protocole,

Considérant les dispositions de la Convention unique sur les stupéfiants de 1961, faite à New York le 30 mars 1961 (ci-après dénommée la Convention unique),

Souhaitant modifier la Convention unique,

Sont convenues de ce qui suit :

Article premier

Amendements à l'article 2, paragraphes 4, 6 et 7,
de la Convention unique

L'article 2, paragraphes 4, 6 et 7, de la Convention unique sera modifié comme suit :

"4. Les préparations du Tableau III sont soumises aux mêmes mesures de contrôle que les préparations qui contiennent des stupéfiants du Tableau II. Toutefois, les paragraphes 1 b), et 3 à 15 de l'article 31 et, en ce qui concerne leur acquisition et leur délivrance au détail, l'alinéa b) de l'article 34, ne seront pas nécessairement appliqués, et aux fins des évaluations (article 19) et des statistiques (article 20), les renseignements demandés seront limités aux quantités de stupéfiants utilisées dans la fabrication desdites préparations.

6. En plus des mesures de contrôle applicables à tous les stupéfiants du Tableau I, l'opium est soumis aux dispositions de l'article 19, paragraphe 1, alinéa f), et des articles 21 bis, 23 et 24, la feuille de coca aux dispositions des articles 26 et 27 et le cannabis aux dispositions de l'article 28.

7. Le pavot à opium, le cocafer, la plante de cannabis, la paille de pavot et les feuilles de cannabis sont soumis aux mesures de contrôle prévues respectivement à l'article 19, paragraphe 1, alinéa e), à l'article 20, paragraphe 1, alinéa g), à l'article 21 bis et aux articles 22 à 24; 22, 26 et 27; 22 et 28; 25 et 28."

Article 2

Amendements au titre de l'article 9 de la Convention unique et au paragraphe 1 et insertion de nouveaux paragraphes 4 et 5

Le titre de l'article 9 de la Convention unique sera modifié comme suit :

"Composition et Attributions de l'Organe"

L'article 9, paragraphe 1, de la Convention unique sera modifié comme suit :

"1. L'Organe se compose de treize membres élus par le Conseil ainsi qu'il suit :

a) Trois membres ayant l'expérience de la médecine, de la pharmacologie ou de la pharmacie et choisis sur une liste d'au moins cinq personnes désignées par l'Organisation mondiale de la santé, et

b) Dix membres choisis sur une liste de personnes désignées par les Membres de l'Organisation des Nations Unies et par les Parties qui n'en sont pas membres."

Les nouveaux paragraphes 4 et 5 ci-après seront insérés après le paragraphe 3 de l'article 9 de la Convention unique :

"4. Sans préjudice des autres dispositions de la présente Convention, l'Organe, agissant en coopération avec les Gouvernements, s'efforcera de limiter la culture, la production, la fabrication et l'usage des stupéfiants aux montants requis à des fins médicales et scientifiques, de faire en sorte qu'il y soit satisfait et d'empêcher la culture, la production, la fabrication, le trafic et l'usage illicites des stupéfiants.

5. Les mesures prises par l'Organe en application de la présente Convention seront toujours celles qui seront les plus propres à servir la coopération des Gouvernements avec l'Organe et à rendre possible un dialogue permanent entre les Gouvernements et l'Organe, de manière à aider et à faciliter toute action efficace des Gouvernements en vue d'atteindre les buts de la présente Convention."

Article 3

Amendements à l'article 10, paragraphes 1 et 4, de la Convention unique

L'article 10, paragraphes 1 et 4, de la Convention unique sera modifié comme suit :

"1. Les membres de l'Organe sont élus pour cinq ans et ils sont rééligibles.

4. Le Conseil peut, sur la recommandation de l'Organe, révoquer un membre de l'Organe qui ne remplit plus les conditions requises au paragraphe 2 de l'article 9. Cette recommandation doit être formulée par un vote affirmatif de neuf membres de l'Organe."

Article 4

Amendement à l'article 11, paragraphe 3, de la Convention unique

L'article 11, paragraphe 3, de la Convention unique sera modifié comme suit :

"3. Le quorum indispensable pour les réunions de l'Organe est de huit membres."

Article 5

Amendement à l'article 12, paragraphe 5, de la Convention unique

L'article 12, paragraphe 5, de la Convention unique sera modifié comme suit :

"5. En vue de limiter l'usage et la distribution des stupéfiants aux montants requis à des fins médicales et scientifiques et de faire en sorte qu'il y soit satisfait, l'Organe confirmera dans le plus bref délai possible les évaluations, y compris les évaluations supplémentaires; il pourra aussi les modifier avec le consentement du Gouvernement intéressé. En cas de désaccord entre le Gouvernement et l'Organe, ce dernier aura le droit d'établir, de communiquer et de publier ses propres évaluations, y compris les évaluations supplémentaires."

Article 6

Amendements à l'article 14, paragraphes 1 et 2, de la Convention unique

L'article 14, paragraphes 1 et 2, de la Convention unique sera modifié comme suit :

"1. a) Si, après examen des renseignements adressés à l'Organe par le Gouvernement conformément aux dispositions de la présente Convention ou des renseignements communiqués par des organes des Nations Unies ou par des institutions spécialisées ou, à condition qu'elles soient agréées par la Commission sur la recommandation de l'Organe, soit par d'autres organisations intergouvernementales, soit par des organisations internationales non gouvernementales qui ont une compétence directe en la matière et qui sont dotées

du statut consultatif auprès du Conseil économique et social en vertu de l'Article 71 de la Charte des Nations Unies ou qui jouissent d'un statut analogue par accord spécial avec le Conseil, l'Organe a des raisons objectives de croire que les buts de la présente Convention sont sérieusement compromis du fait qu'une Partie ou un pays ou territoire manque d'exécuter les dispositions de la présente Convention, l'Organe a le droit de proposer d'entrer en consultation avec le Gouvernement intéressé ou de lui demander des explications. Si, sans qu'il ait manqué d'exécuter les dispositions de la présente Convention, une Partie ou un pays ou territoire est devenu un centre important de culture, de production, de fabrication, de trafic ou de consommation illicites de stupéfiants, ou qu'il existe manifestement un grave risque qu'il le devienne, l'Organe a le droit de proposer d'entrer en consultation avec le Gouvernement intéressé. Sous réserve du droit qu'il possède d'appeler l'attention des Parties et du Conseil et de la Commission sur la question, ainsi qu'il est prévu à l'alinéa d) ci-dessous, l'Organe considérera comme confidentielles une demande de renseignements et une explication fournie par un Gouvernement ou une proposition de consultations et les consultations tenues avec un Gouvernement en vertu des dispositions du présent alinéa.

b) Après avoir agi conformément à l'alinéa a) ci-dessus, l'Organe peut, s'il juge nécessaire de le faire, demander au Gouvernement intéressé de prendre les mesures correctives qui, en raison des circonstances, peuvent paraître nécessaires pour assurer l'exécution des dispositions de la présente Convention.

c) L'Organe peut, s'il le juge nécessaire pour élucider une question visée à l'alinéa a) ci-dessus, proposer au Gouvernement intéressé de faire entreprendre une étude de celle-ci, sur son territoire, de la manière que ce dernier juge appropriée. Si le Gouvernement intéressé décide d'entreprendre cette étude, il peut prier l'Organe de fournir des moyens techniques et les services d'une ou plusieurs personnes possédant les qualifications requises pour assister les agents du Gouvernement dans l'étude en question. La ou les personnes que l'Organe se propose de mettre à la disposition du Gouvernement seront soumises à l'agrément de ce dernier. Les modalités de l'étude et le délai dans lequel elle doit être achevée seront arrêtés par voie de consultation entre le Gouvernement et l'Organe. Le Gouvernement transmettra à l'Organe les résultats de l'étude et indiquera les mesures correctives qu'il juge nécessaire de prendre.

d) Si l'Organe constate que le Gouvernement intéressé a manqué de donner des explications satisfaisantes lorsqu'il a été invité à le faire conformément à l'alinéa a) ci-dessus, ou a négligé d'adopter toute mesure correctrice qu'il a été invité à prendre conformément à l'alinéa b) ci-dessus, ou qu'il existe une situation grave exigeant des mesures de coopération internationale en vue d'y remédier, il peut appeler l'attention des Parties, du Conseil et de la Commission sur la question. L'Organe agira ainsi si les buts de la présente Convention sont sérieusement compromis et s'il n'a pas été possible de résoudre autrement la question de façon satisfaisante. Il agira de la même manière s'il constate qu'il existe une situation grave qui requiert des mesures de coopération internationale, et s'il considère qu'en vue de remédier à cette situation, attirer l'attention des Parties, du Conseil et de la Commission est le moyen le plus approprié de faciliter une telle coopération; après examen des rapports établis par l'Organe, et éventuellement par la Commission, le Conseil peut appeler l'attention de l'Assemblée générale sur la question.

2. Lorsqu'il appelle l'attention des Parties, du Conseil et de la Commission sur une question conformément à l'alinéa d) du paragraphe 1 ci-dessus, l'Organe peut, s'il juge une telle mesure nécessaire, recommander aux Parties d'arrêter l'importation de stupéfiants en provenance du pays intéressé, ou l'exportation de stupéfiants à destination de ce pays ou territoire, ou, à la fois, l'importation et l'exportation, soit pour une période déterminée, soit jusqu'à ce que la situation dans ce pays ou territoire lui donne satisfaction. L'Etat intéressé a le droit de porter la question devant le Conseil."

Article 7

Nouvel article 14 bis

Le nouvel article ci-après sera inséré après l'article 14 de la Convention unique :

"Article 14 bis

Assistance technique et financière

Dans les cas où il le juge approprié, l'Organe, agissant en accord avec le Gouvernement intéressé, peut, soit parallèlement, soit aux lieu et place des mesures énoncées aux paragraphes 1 et 2 de l'article 14, recommander aux organes compétents des Nations Unies et aux institutions spécialisées qu'une

assistance technique ou financière, ou l'une et l'autre à la fois, soit fournie audit Gouvernement afin d'appuyer ses efforts pour s'acquitter de ses obligations découlant de la présente Convention, en particulier celles qui sont stipulées ou mentionnées aux articles 2, 35, 38 et 38 bis."

Article 8

Amendement à l'article 16 de la Convention unique

L'article 16 de la Convention unique sera modifié comme suit :

"Les services de secrétariat de la Commission et de l'Organe seront fournis par le Secrétaire général. Toutefois, le Secrétaire de l'Organe sera nommé par le Secrétaire général en consultation avec l'Organe."

Article 9

Amendements à l'article 19, paragraphes 1, 2 et 5, de la Convention unique

L'article 19, paragraphes 1, 2 et 5, de la Convention unique sera modifié comme suit :

"1. Les Parties adresseront à l'Organe, chaque année et pour chacun de leurs territoires, de la manière et sous la forme qu'il prescrira, des évaluations ayant trait aux sujets suivants et établies sur des formulaires fournis par l'Organe :

- a) Les quantités de stupéfiants qui seront consommées à des fins médicales et scientifiques;
- b) Les quantités de stupéfiants qui seront utilisées pour la fabrication d'autres stupéfiants, de préparations du Tableau III et de substances non visées par la présente Convention;
- c) Les quantités de stupéfiants qui seront en stock au 31 décembre de l'année à laquelle les évaluations se rapportent;
- d) Les quantités de stupéfiants qu'il est nécessaire d'ajouter aux stocks spéciaux;
- e) La superficie (en hectares) et l'emplacement géographique des terres qui seront consacrées à la culture du pavot à opium;
- f) La quantité approximative d'opium qui sera produite;
- g) Le nombre des établissements industriels qui fabriqueront des stupéfiants synthétiques; et

h) Les quantités de stupéfiants synthétiques qui seront fabriqués par chacun des établissements mentionnés à l'alinéa précédent.

2. a) Sous réserve des déductions prévues au paragraphe 3 de l'article 21, le total des évaluations pour chaque territoire et pour chaque stupéfiant à l'exception de l'opium et des stupéfiants synthétiques sera la somme des quantités spécifiées aux alinéas a), b) et d) du paragraphe 1 du présent article, augmentée de toute quantité nécessaire pour porter les stocks existant au 31 décembre de l'année précédente au niveau évalué conformément aux dispositions de l'alinéa c) du paragraphe 1.

b) Sous réserve des déductions prévues au paragraphe 3 de l'article 21 en ce qui concerne les importations et au paragraphe 2 de l'article 21 bis, le total des évaluations d'opium pour chaque territoire sera soit la somme des quantités spécifiées aux alinéas a), b) et d) du paragraphe 1 du présent article, augmentée de toute quantité nécessaire pour porter les stocks existant au 31 décembre de l'année précédente au niveau évalué conformément aux dispositions de l'alinéa c) du paragraphe 1, soit la quantité spécifiée à l'alinéa f) du paragraphe 1 du présent article si elle est plus élevée que la première.

c) Sous réserve des déductions prévues au paragraphe 3 de l'article 21, le total des évaluations de chaque stupéfiant synthétique pour chaque territoire sera soit la somme des quantités spécifiées aux alinéas a), b) et d) du paragraphe 1 du présent article, augmentée de la quantité nécessaire pour porter les stocks existant au 31 décembre de l'année précédente au niveau évalué conformément aux dispositions de l'alinéa c) du paragraphe 1, soit la somme des quantités spécifiées à l'alinéa h) du paragraphe 1 du présent article si elle est plus élevée que la première.

d) Les évaluations fournies en vertu des alinéas précédents du présent paragraphe seront modifiées selon qu'il conviendra, de manière à tenir compte de toute quantité saisie puis mise sur le marché licite, ainsi que de toute quantité prélevée sur les stocks spéciaux pour satisfaire aux besoins de la population civile.

5. Sous réserve des déductions prévues au paragraphe 3 de l'article 21, et compte tenu le cas échéant des dispositions de l'article 21 bis, les évaluations ne devront pas être dépassées."

Article 10

Amendements à l'article 20 de la Convention unique

L'article 20 de la Convention unique sera modifié comme suit :

"1. Les Parties adresseront à l'Organe, pour chacun de leurs territoires, de la manière et sous la forme qu'il prescrira, des statistiques ayant trait aux sujets suivants et établies sur des formulaires fournis par l'Organe :

- a) Production ou fabrication de stupéfiants;
- b) Utilisation de stupéfiants pour la fabrication d'autres stupéfiants, de préparations du Tableau III et de substances non visées par la présente Convention et utilisation de la paille de pavot pour la fabrication de stupéfiants;
- c) Consommation de stupéfiants;
- d) Importations et exportations de stupéfiants et de paille de pavot;
- e) Saisies de stupéfiants et affectation des quantités saisies;
- f) Stocks de stupéfiants au 31 décembre de l'année à laquelle les statistiques se rapportent; et

g) Superficie déterminable des cultures de pavot à opium.

2. a) Les statistiques ayant trait aux sujets mentionnés au paragraphe 1, exception faite de l'alinéa d), seront établies annuellement et seront fournies à l'Organe au plus tard le 30 juin de l'année suivant celle à laquelle elles se rapportent;

b) Les statistiques ayant trait aux sujets mentionnés à l'alinéa d) du paragraphe 1 seront établies trimestriellement et seront fournies à l'Organe dans le délai d'un mois à compter de la fin du trimestre auquel elles se rapportent.

3. Les Parties ne sont pas tenues de fournir de statistiques ayant trait aux stocks spéciaux, mais elles fourniront séparément des statistiques ayant trait aux stupéfiants importés ou acquis dans le pays ou territoire pour les besoins spéciaux, ainsi qu'aux quantités de stupéfiants prélevés sur les stocks spéciaux pour satisfaire aux besoins de la population civile."

Article 11

Nouvel article 21 bis

Le nouvel article ci-après sera inséré après l'article 21 de la Convention unique :

"Article 21 bis

Limitation de la Production d'Opium

1. La production d'opium par un pays ou territoire quelconque sera organisée et contrôlée de telle manière que, dans la mesure du possible, la quantité produite au cours d'une année donnée ne soit pas supérieure à l'évaluation, établie conformément au paragraphe 1 f) de l'article 19, de la quantité d'opium qu'il est prévu de produire.

2. Si l'Organe constate, d'après les renseignements qui lui auront été fournis conformément aux dispositions de la présente Convention, qu'une Partie qui a fourni une évaluation conformément au paragraphe 1 f) de l'article 19 n'a pas limité l'opium produit à l'intérieur de ses frontières à des fins licites conformément aux évaluations pertinentes, et qu'une quantité importante d'opium produite, licitement ou illicitement, à l'intérieur des frontières de cette Partie, a été mise sur le marché illicite, l'Organe peut, après avoir examiné les explications de la Partie intéressée, qui doivent lui être présentées dans un délai d'un mois suivant la notification de ladite constatation, décider de déduire tout ou partie de ce montant de la quantité qui sera produite et du total des évaluations tel qu'il est défini au paragraphe 2 b) de l'article 19 pour la première année où une telle déduction sera techniquement applicable, compte tenu de l'époque de l'année et des engagements contractuels auxquels la Partie en cause aura souscrit en vue d'exporter de l'opium. Cette décision devra prendre effet 90 jours après que la Partie intéressée en aura reçu notification.

3. L'Organe, après avoir notifié à la Partie intéressée sa décision relative à une déduction prise conformément au paragraphe 2 ci-dessus, entrera en consultation avec elle afin d'apporter une solution satisfaisante à la situation.

4. Si la situation n'est pas résolue d'une manière satisfaisante, l'Organe peut, s'il y a lieu, appliquer les dispositions de l'article 14.

5. En prenant sa décision relative à la déduction prévue au paragraphe 2 ci-dessus, l'Organe tiendra compte non seulement de toutes les circonstances pertinentes, notamment celles qui donnent naissance au problème du trafic illicite visé au paragraphe 2 ci-dessus, mais aussi de toute nouvelle mesure appropriée de contrôle que la Partie a pu adopter."

Article 12

Amendement à l'article 22 de la Convention unique

L'article 22 de la Convention unique sera modifié comme suit :

"1. Lorsque la situation dans le pays ou un territoire d'une Partie est telle que l'interdiction de la culture du pavot à opium, du cocaïer ou de la plante de cannabis est, à son avis, la mesure la plus appropriée pour protéger la santé publique, et empêcher que des stupéfiants ne soient détournés vers le trafic illicite, la Partie intéressée en interdira la culture.

2. La Partie qui interdit la culture du pavot à opium ou de la plante de cannabis prendra les mesures appropriées pour saisir les plants cultivés illicitement et pour les détruire, sauf pour de petites quantités nécessaires pour la Partie aux fins de recherches scientifiques."

Article 13

Amendement à l'article 35 de la Convention unique

L'article 35 de la Convention unique sera modifié comme suit :

"Compte dûment tenu de leurs régimes constitutionnel, juridique et administratif, les Parties :

- a) Assureront sur le plan national une coordination de l'action préventive et répressive contre le trafic illicite; à cette fin, elles pourront utilement désigner un service approprié chargé de cette coordination;
- b) S'assisteront mutuellement dans la lutte contre le trafic illicite;
- c) Coopéreront étroitement entre elles et avec les organisations internationales compétentes dont elles sont membres afin de mener une lutte coordonnée contre le trafic illicite;
- d) Veilleront à ce que la coopération internationale des services appropriés soit effectuée par des voies rapides;
- e) S'assureront que, lorsque des pièces de justice sont transmises entre des pays pour la poursuite d'une action judiciaire, la transmission sera effectuée par des voies rapides à l'adresse des instances désignées par les Parties; cette disposition ne porte pas atteinte au droit des Parties de demander que les pièces de justice leur soient envoyées par la voie diplomatique.

f) Fourniront à l'Organe et à la Commission, si elles le jugent approprié, par l'intermédiaire du Secrétaire général, outre les renseignements requis en vertu de l'article 18, des renseignements ayant trait aux activités illicites constatées à l'intérieur de leurs frontières et relatives notamment à la culture, à la production, à la fabrication, à l'usage et au trafic illicites des stupéfiants; et

g) Fourniront les renseignements visés au paragraphe précédent, dans toute la mesure du possible de la manière et aux dates que l'Organe fixera; de son côté, à la demande d'une Partie, l'Organe pourra l'aider à fournir ces renseignements et soutenir ses efforts en vue de réduire les activités illicites en matière de stupéfiants à l'intérieur des frontières de ceux-ci."

Article 14

Amendements à l'article 36, paragraphes 1 et 2, de la Convention unique

L'article 36, paragraphes 1 et 2, de la Convention unique sera modifié comme suit :

"1. a) Sous réserve de ses dispositions constitutionnelles, chaque Partie adoptera les mesures nécessaires pour que la culture et la production, la fabrication, l'extraction, la préparation, la détention, l'offre, la mise en vente, la distribution, l'achat, la vente, la livraison, à quelque titre que ce soit, le courtage, l'envoi, l'expédition en transit, le transport, l'importation et l'exportation de stupéfiants non conformes aux dispositions de la présente Convention, ou tout autre acte qui, de l'avis de ladite Partie, serait contraire aux dispositions de la présente Convention, constituent des infractions punissables lorsqu'elles sont commises intentionnellement et pour que les infractions graves soient passibles d'un châtement adéquat, notamment de peines de prison ou d'autres peines privatives de liberté.

b) Nonobstant les dispositions énoncées à l'alinéa précédent, lorsque des personnes utilisant de façon abusive des stupéfiants auront commis ces infractions, les Parties pourront, au lieu de les condamner ou de prononcer une sanction pénale à leur encontre, ou comme complément de la condamnation ou de la sanction pénale, soumettre ces personnes à des mesures de traitement, d'éducation, de post-cure, de réadaptation et de réintégration sociale conformément aux dispositions du paragraphe 1 de l'article 38.

2. Sous réserve des dispositions constitutionnelles de chaque Partie, de son système juridique et de sa législation nationale,

a) i) Chacune des infractions énumérées au paragraphe 1 sera considérée comme une infraction distincte, si elles sont commises dans des pays différents;

ii) La participation intentionnelle à l'une quelconque desdites infractions, l'association ou l'entente en vue de la commettre ou la tentative de la commettre, ainsi que les actes préparatoires et les opérations financières intentionnellement accomplis, relatifs aux infractions dont il est question dans cet article, constitueront des infractions passibles des peines prévues au paragraphe 1;

iii) Les condamnations prononcées à l'étranger pour ces infractions seront prises en considération aux fins d'établissement de la récidive; et

iv) Les infractions graves précitées, qu'elles soient commises par des nationaux ou des étrangers, seront poursuivies par la Partie sur le territoire de laquelle l'infraction a été commise ou par la Partie sur le territoire de laquelle le délinquant se trouvera si son extradition n'est pas acceptable conformément à la législation de la Partie à laquelle la demande est adressée, et si ledit délinquant n'a pas été déjà poursuivi et jugé.

b) i) Chacune des infractions énumérées aux paragraphes 1 et 2,a),ii) du présent article est de plein droit comprise comme cas d'extradition dans tout traité d'extradition conclu entre les Parties. Les Parties s'engagent à comprendre ces infractions comme cas d'extradition dans tout traité d'extradition à conclure entre elles.

ii) Si une Partie qui subordonne l'extradition à l'existence d'un traité est saisie d'une demande d'extradition par une autre Partie avec laquelle elle n'est pas liée par un traité d'extradition, elle a la latitude de considérer la présente Convention comme constituant la base juridique de l'extradition en ce qui concerne les infractions énumérées aux paragraphes 1 et 2,a),ii) du présent article. L'extradition est subordonnée aux autres conditions prévues par le droit de la Partie requise.

iii) Les Parties qui ne subordonnent pas l'extradition à l'existence d'un traité reconnaissent les infractions énumérées aux paragraphes 1 et 2, a), ii) du présent article comme cas d'extradition entre elles dans les conditions prévues par le droit de la Partie requise.

iv) L'extradition sera accordée conformément à la législation de la Partie à qui la demande d'extradition est adressée et, sans préjudice des dispositions des alinéas b), i), ii) et iii) du présent paragraphe, ladite Partie aura le droit de refuser d'accorder l'extradition si les autorités compétentes considèrent que l'infraction n'est pas suffisamment grave."

Article 15

Amendement à l'article 38 de la Convention unique et à son titre

L'article 38 de la Convention unique et son titre seront modifiés comme suit :

"Mesures contre l'Abus des Stupéfiants

1. Les Parties envisageront avec une attention particulière l'abus des stupéfiants et prendront toutes les mesures possibles pour le prévenir et pour assurer le prompt dépistage, le traitement, l'éducation, la post-cure, la réadaptation et la réintégration sociale des personnes intéressées; elles coordonneront leurs efforts à ces fins.

2. Les Parties favoriseront, autant que possible, la formation d'un personnel pour assurer le traitement, la post-cure, la réadaptation et la réintégration sociale des personnes qui abusent de stupéfiants.

3. Les Parties prendront toutes les mesures possibles pour aider les personnes qui en ont besoin dans l'exercice de leur profession à acquérir la connaissance des problèmes posés par l'abus des stupéfiants et par sa prévention, et elles développeront aussi cette connaissance dans le grand public s'il y a lieu de craindre que l'abus de ces stupéfiants ne se répande très largement."

Article 16

Nouvel article 38 bis

Le nouvel article ci-après sera inséré après l'article 38 de la Convention unique :

"Article 38 bis

Accords prévoyant la Création de Centres Régionaux

Si une Partie l'estime souhaitable, dans la lutte qu'elle mène contre le trafic illicite des stupéfiants, et compte tenu de son régime constitutionnel, juridique et administratif, elle s'efforcera, en sollicitant si elle le désire les avis techniques de l'Organe ou des institutions spécialisées, de faire

établir, en consultation avec les autres Parties intéressées de la région, des accords prévoyant la création de centres régionaux de recherche scientifique et d'éducation en vue de résoudre les problèmes découlant de l'usage et du trafic illicites des stupéfiants."

Article 17

Langues du Protocole et procédure de signature, de ratification et d'adhésion

1. Le présent Protocole, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera ouvert jusqu'au 31 décembre 1972 à la signature de toutes les Parties à la Convention unique ou à tous ses signataires.

2. Le présent Protocole est soumis à la ratification des Etats qui l'ont signé et qui ont ratifié ou adhéré à la Convention unique. Les instruments de ratification seront déposés auprès du Secrétaire général.

3. Le présent Protocole sera ouvert après le 31 décembre 1972 à l'adhésion des Parties à la Convention unique qui n'auront pas signé le Protocole. Les instruments d'adhésion seront déposés auprès du Secrétaire général.

Article 18

Entrée en vigueur

1. Le présent Protocole et les amendements qu'il contient entreront en vigueur le trentième jour qui suivra la date à laquelle le quarantième instrument de ratification ou d'adhésion aura été déposé conformément à l'article 17.

2. Pour tout autre Etat déposant un instrument de ratification ou d'adhésion après la date de dépôt dudit quarantième instrument, le présent Protocole entrera en vigueur le trentième jour qui suivra le dépôt par cet Etat de son instrument de ratification ou d'adhésion.

Article 19

Effet de l'entrée en vigueur

Tout Etat qui devient Partie à la Convention unique après l'entrée en vigueur du présent Protocole conformément au paragraphe 1 de l'article 18 ci-dessus est, faute d'avoir exprimé une intention différente, considéré comme étant

- a) Partie à la Convention unique telle qu'elle est amendée; et
- b) Partie à la Convention unique non amendée au regard de toute Partie à cette Convention qui n'est pas liée par le présent Protocole.

Article 20

Dispositions transitoires

1. Les fonctions de l'Organe international de contrôle des stupéfiants prévues par les amendements contenus dans le présent Protocole seront, à compter de la date d'entrée en vigueur du présent Protocole (paragraphe 1, article 18) exercées par l'Organe tel qu'il est constitué par la Convention unique non amendée.

2. Le Conseil économique et social fixera la date à laquelle l'Organe tel qu'il sera constitué en vertu des amendements contenus dans le présent Protocole entrera en fonctions. A cette date, l'Organe ainsi constitué assumera, à l'égard des Parties à la Convention unique non amendée et des Parties aux traités énumérés à l'article 44 de ladite Convention qui ne sont pas Parties au présent Protocole, les fonctions de l'Organe tel qu'il est constitué en vertu de la Convention unique non amendée.

3. En ce qui concerne les membres nommés aux premières élections qui suivront l'augmentation du nombre des membres de l'Organe, qui passera de 11 à 13, les fonctions de cinq membres prendront fin au bout de trois ans, et celles des sept autres membres prendront fin à l'expiration des cinq ans.

4. Les membres de l'Organe dont les fonctions prendront fin au terme de la période initiale de trois ans mentionnée ci-dessus seront désignés par tirage au sort effectué par le Secrétaire général immédiatement après qu'il aura été procédé à la première élection.

Article 21

Réserves

1. Tout Etat peut, au moment où il signe le présent Protocole, le ratifie ou y adhère, faire une réserve sur tout amendement qu'il contient autre que les amendements à l'article 2, paragraphes 6 et 7 (article 1 du présent Protocole), à l'article 9, paragraphes 1, 4 et 5 (article 2 du présent Protocole), à l'article 10, paragraphes 1 et 4 (article 3 du présent Protocole), à l'article 11 (article 4 du présent Protocole), à l'article 14 bis (article 7 du présent Protocole), à l'article 16 (article 8 du présent Protocole), à l'article 22 (article 12 du présent Protocole), à l'article 35

(article 13 du présent Protocole), à l'article 36, paragraphe 1, alinéa b) (article 14 du présent Protocole), à l'article 38 (article 15 du présent Protocole) et à l'article 38 bis (article 16 du présent Protocole).

2. L'Etat qui aura fait des réserves pourra à tout moment et par voie de notification écrite retirer tout ou partie de ses réserves.

Article 22

Le Secrétaire général transmettra une copie certifiée conforme du présent Protocole à toutes les Parties à la Convention unique et à tous ses signataires. Lorsque le présent Protocole entrera en vigueur conformément au paragraphe 1 de l'article 18 ci-dessus, le Secrétaire général établira le texte de la Convention unique telle qu'elle est modifiée par le présent Protocole et en transmettra la copie certifiée conforme à tous les Etats Parties ou habilités à devenir Parties à la Convention sous sa forme modifiée.

FAIT à Genève le 25 mars mil neuf cent soixante-douze, en un seul exemplaire qui sera conservé dans les archives de l'Organisation des Nations Unies.

EN FOI DE QUOI les soussignés, dûment autorisés, ont signé le présent Protocole au nom de leurs Gouvernements respectifs.

修正一九六一年
麻醉品單一公約的
議定書



聯合國

一九七二年

修正一九六一年麻醉品
單一公約的議定書

弁 言

本議定書締約國，
考慮到一九六一年三月三十日訂於紐約的一九六一年麻醉
品單一公約（以下稱單一公約）的規定，
要求修正單一公約，
已經議定如下：

第一條

修正單一公約第二條第四項、第六項及第七項

單一公約第二條第四、第六和第七段應予修正如下：

“ 四 附表叁內之製劑應如含有附表貳內麻醉品的製劑依
同樣管制措施處理，但第三十一條第一項(b)款及第三項至第十
五項和關於其領取及零售分配的第三十四條(b)項的規定可不適
用，又就估計書（第十九條）及統計報告（第二十條）而言，
所須提送的情報應以製造此等製劑所用麻醉品的數量為限。

六 除適用於附表壹內的一切麻醉品的管制措施外，鴉片
應依照第十九條第一項(f)款，和第二十一條之二，第二十三條
及第二十四條規定辦理，古柯葉應依照第二十六條及第二十七
條規定辦理，大麻應依照第二十八條規定辦理。

七 鴉片、罌粟、古柯樹、大麻植物、罌粟草及大麻葉應分別依第十九條第一項(θ)款，第二十條第一項(θ)款，第二十一條之二和第二十二條至第二十四條；第二十二條，第二十六條及第二十七條；第二十二條及第二十八條；第二十五條；及第二十八條所訂定的管制措施辦理。”

第二條

修正單一公約第九條標題及其 第一項並新增第四項及第五項

單一公約第九條標題應予修正如下：

“ 管制局的組織及職掌 ”

單一公約第九條第一項應予修正如下：

“ 一 管制局置委員十三人，由理事會依下列規定選舉：

(a) 就世界衛生組織提出的至少五人的名單中選出具有醫學、藥理學或藥學經驗的委員三人；

(b) 就聯合國會員國及非聯合國會員國的締約國所提出的名單中選出委員十人。 ”

在單一公約第九條第三項後新增下列兩項：

“ 四 管制局與各政府合作，根據本公約規定，應努力限制麻醉品的種植、生產、製造及使用，使其不超出醫藥及科學用途所需適當數量，確保其可供此種用途並防止麻醉品的非法種植、生產和製造及非法產銷和使用。

五 管制局依本公約所採取的一切措施應與下列意向極為

一致：促進各政府與管制局的合作及提供各政府同管制局繼續對話的機構，藉以援助並便利各國採取有效行動以達到本公約的目的。”

第三條

修正單一公約第十條第一項及第四項

單一公約第十條第一項及第四項應予修正如下：

“一 管制局委員任期五年，可以連選連任。

四 理事會得根據管制局的建議，將管制局委員已不復具有第九條第二項所規定的必備條件者，予以罷免。此項建議應以管制局委員九人的可決作成。

第四條

修正單一公約第十一條第三項

單一公約第十一條第三項應予修正如下：

“三 管制局會議應以委員八人的出席為法定人數。”

第五條

修正單一公約第十二條第五項

單一公約第十二條第五項應予修正如下：

“三 管制局，為限制麻醉品的使用及分配，使其不超出醫學及科學用途所需適當數量並確保其可供此種用途起見，應儘速核定估計書，包括補充估計書或於徵得關係政府同意時修

正此種估計書。倘政府與管制局之間意見不一致時，後者應有權確定、遞送及出版其本局的估計書，包括補充估計書。”

第六條

修正單一公約第十四條第一項及第二項

單一公約第十四條第一項及第二項應予修正如下：

“ 一 (a) 管制局於審查各國政府依本公約規定向該局提出的情報後、或於審查聯合國各機關或各專門機關或經委員會依管制局建議核准的其他政府間組織或對此題目有直接權限且依聯合國憲章第七十一條規定取得經濟暨社會理事會諮商地位或依與理事會所訂特別協定享有相似地位的國際非政府組織所送達的情報後，如有客觀理由認為某一締約國、國家或領土未曾施行本公約的規定，致公約宗旨大受妨害時，該局有權向關係國政府建議開始進行諮商或請其提出解釋。如某一締約國或國家或領土沒有不執行本公約之規定，而已成為麻醉品非法種植、生產、或製造，或產銷或消費的重要中心或顯有可能成為此種中心之嚴重危險時，管制局有權向關係國政府建議開始進行諮商。管制局除有權提請締約國、理事會及委員會注意本項(d)款所稱情事外，該局對於其依本款向政府索取情報及解釋的請求或舉行諮商的提議和同某一政府進行的諮商，應守秘密。

(b) 管制局在依本項(a)款採取行動後，如認為確有必要時，可以促請關係政府採取在實際情況下為執行本公約規定所認為必要的補救辦法。

(c) 管制局，如認為此種行動是評估本項(a)款所稱情事所

必需的，可以向關係政府提議於其領土內用該政府認為適當的辦法研究此事。關係政府如決定從事此項研究，可請管制局提供具有必要資格者一人或多人的專家知識和服務，幫助該政府官員作所提議的研究。管制局打算提供的一人或多人必須得到政府的同意。此項研究所用的方式及完成研究的時限應由該政府管制局諮商決定。該政府應將研究結果遞送管制局並指明其認為必須採取的補救措施。

(d) 如管制局斷定關係政府雖經依照本項(a)款請其解釋而未曾提出滿意的解釋，或雖經依照本項(b)款請其採取補救辦法而未曾照辦，或局勢嚴重，需要在國際階層採取合作行動以求補救時，則該局得將此情事提請締約國、理事會及委員會注意。如本公約宗旨受到嚴重危害，且已無法以任何其他辦法圓滿解決此事時，管制局也應如此辦理。管制局如斷定局勢嚴重、需要在國際階層採取合作行動以謀補救並認為提請締約國、理事會及委員會注意此種局勢是促進此種合作行動的最適當方法時，也應如此辦理；理事會於審議關於此事的管制局報告書，和委員會可能提出的報告書後，可以提請大會注意此事。

三 管制局於依照本條第一項(d)款提請締約國、理事會及委員會注意某一情事時，如認為此舉確係必要，可以建議締約國停止自關係國家或領土輸入麻醉品或停止向該國或領土輸出麻醉品，或兩者均予停止，停止期限或予明定，或至管制局對該國或該領土內的情況認為滿意時為止。關係國家可將此事提出於理事會。

第七條

新第十四條之二

下列新條應增列於單一公約第十四條之後：

“第十四條之二

技術及財務協助

管制局於認為適當並經關係國政府同意時，可於第十四條第一項及第二項所列措施外或作為此等措施的替代措施，向主管聯合國機關或向專門機關建議對該政府提供技術或財務援助，或兩者均予提供，以支援該政府努力履行其依本公約承擔的義務，包括第二條，第三十五條，第三十八條及第三十八條之二內所載列或提及者。”

第八條

修正單一公約第十六條

單一公約第十六條應予修正如下：

“委員會及管制局的秘書處各項服務應由秘書長提供。管制局秘書尤應由秘書長商同管制局委派。”

第九條

修正單一公約第十九條第一項、第二項及第五項

單一公約第十九條第一項、第二項及第五項應予修正如下：

“一 各締約國應每年就其每一領土，按照管制局所定的

方式及格式，在管制局供給的表冊上填具關於下列事項的估計提送管制局：

- (a) 麻醉品供醫藥及科學用途的消費數量；
- (b) 麻醉品用以製造其他麻醉品、附表叁內的製劑、及本公約規定範圍以外物質的數量；
- (c) 麻醉品於估計所涉年度十二月三十一日的貯存量；
- (d) 為增補特別貯存品所需的麻醉品的數量；
- (e) 種植鴉片罌粟所用土地的面積（以公頃計）及所在地區；
- (f) 生產鴉片的大約數量；
- (g) 製造合成麻醉品的工業機構的數目；
- (h) 前款所述每一機構製造合成麻醉品的數量。

三 (a) 關於每一領土及鴉片和合成麻醉品外每項麻醉品的估計總數，除應依第二十一條第三項規定予以減除外，應為本條第一項(a)(b)及(d)款所指數量的總和，另加為使上年十二月三十一日實有的貯存量達到第一項(c)款所規定的估計數額所需的數量。

(b) 就每一領土言，關於鴉片的估計總數，除應依關於輸入的第二十一條第三項及第二十一條之二第二項規定予以減除外，應為本條第一項(a)(b)及(d)款所指數量的總和另加為使上年十二月三十一日實有的貯存量達到第一項(c)款所規定的估計數額所需的數量，或為本條第一項(f)款所指的數量，以為數較高者為準。

(c) 就每一領土言，關於每項合成麻醉品的估計總數，除應依第二十一條第三項規定予以減除外，應為本條第一項(a)(b)

及(d)款所指數量的總和，另加為使上年十二月三十一日實有的貯存量達到第一項(c)款所規定的估計數額所需的數量，或為本條第一項(h)款所指數量的總和，以為數較高者為準。

(d) 依本條上述各款提送的估計數量應予適當修改以計及已被緝獲但後經發放供合法使用的數量以及自特別貯存品內撥供民用的數量。

三 估計數量除依第二十一條第三項規定減除並斟酌情況計及第二十一條之二規定外，不可超出。”

第十條

修正單一公約第二十條

單一公約第二十條應予修正如下：

“一 各締約國應就其每一領土，按照管制局所定的方式及格式，在管制局供給的表冊上填具關於下列事項的統計報告，提送管制局：

(a) 麻醉品生產或製造情形；

(b) 麻醉品用以製造其他麻醉品、附表參內的製劑及本公約規定範圍以外物質的情形；以及罌粟草用以製造麻醉品的情形；

(c) 麻醉品消費情形；

(d) 麻醉品及罌粟草的輸入及輸出情形；

(e) 麻醉品的緝獲及處置情形；

(f) 麻醉品於統計報告所涉年度十二月三十一日的貯存量；

(g) 可以查明的種植鴉片罌粟的面積。

二 (a) 關於第一項所指事項的統計報告，除關涉(d)款者

外，應按年編製，至遲應於報告所涉年度的下一年六月三十日提送管制局。

(b) 關於第一項(d)款所指事項的統計報告應按季編製，於報告所涉一季終了後一個月內提送管制局。

三 各締約國無須提送特別貯存品的統計報告，但應就為特別用途輸入其本國或領土或在其本國或領土內取得的麻醉品，以及自特別貯存品內撥供民用的麻醉品數量，單獨提出統計報告。

第十一條

新第二十一條之二

單一公約第二十一條後應新增一條如下：

“第二十一條之二

鴉片生產的限制

一 任何國家或領土的鴉片生產均應妥為組織及管制，一定要儘可能使任何一年的生產數量不超出依第十九條第一項(f)款所確定的生產鴉片的估計數量。

二 管制局如根據依本公約規定提送該局的情報斷定會依第十九條第一項(f)款提出估計數量的某一締約國並未依照有關估計數量將其國境以內所生產的鴉片限於合法用途且該締約國國境以內所生產鴉片，無論為合法或非法生產者，已有巨大數量流入非法買賣時，該局於研究關係締約國在接到關於上述斷定的通知後一個月內應當提出的解釋後，可以決定從所生產的數量內並在技術上能夠做到的情況下，同時計及一年的季節及對輸出鴉片所作契約上的承諾，從第十九條第二項(b)款所規定的次年估計總數內減除此項數量的全部或一部分。此項決定於通

知關係締約國後九十日施行。

三 管制局將其依上文第二項所作關於減除的決定通知關係締約國後，為使有關情況獲得圓滿解決起見，應與該締約國進行諮商。

四 如有關情況沒有圓滿解決，管制局可以斟酌情況利用第十四條的規定。

五 管制局依上文第二項作出關於減除的決定時，不僅應計及一切有關情況，包括引起上文第二項所稱非法產銷問題的情況，而且亦應計及締約國可能已經採取的任何有關的新措施。”

第十二條

修正單一公約第二十二條

單一公約第二十二條應予修正如下：

“ 一 倘締約國認為在其本國或所屬領土當前一般情況下，禁止種植鴉片罌粟、古柯樹或大麻植物為保護公共衛生與福利及防止麻醉品流於非法產銷的最適當辦法時，關係締約國應禁止種植。

二 禁止種植鴉片罌粟、或大麻植物的締約國應採取適當措施緝獲非法種植的任何植物並予銷毀，但該締約國為科學或研究用途所需的微小數量不在此限。

第十三條

修正單一公約第三十五條

單一公約第三十五條應予修正如下：

“ 在適當顧及締約國憲法、法律及行政制度的情形下，各締約國應：

(a) 在全國階層作出安排，以便協調防止並查禁非法產銷的行動；爲此目的，締約國以利事功起見可以指定一主管機關負責此項協調；

(b) 相互援助，進行取締麻醉品非法產銷的運動；

(c) 相互並與其所參加的主管國際組織密切合作，以期保持協調的取締非法產銷的運動；

(d) 確保各國主管機關間的國際合作以迅捷之方式進行；

(e) 確保爲進行訴究而在國際間遞送司法文書時，應以迅捷的方式向締約國指定的機關遞送此等文書；此項規定應不妨礙締約國要求司法文書循外交途徑送達該國的權利；

(f) 如認爲適當時，在第十八條所規定的情報外，經由秘書長向管制局及委員會提送關於其國境以內非法麻醉品活動的情報，包括關於麻醉品非法種植、生產、製造和使用及關於麻品非法產銷的情報；

(g) 儘可能依照管制局所要求的方式及日期提送前項所說的情報；如經某一締約國請求，管制局可就提送情報及努力減少該締約國境內非法麻醉品活動兩事對該國提供意見。”

第十四條

修正單一公約第三十六條第一項及第二項

單一公約第三十六條第一項及第二項應予修正如下：

“一 (a) 以不違背締約國本國憲法上的限制為限，締約國應採取措施，務使下列各項犯罪行為出於故意者悉受懲罰，其情節重大者，科以適當的刑罰，尤應科以徒刑或其他褫奪自由的刑罰：違反本公約規定的麻醉品的種植、生產、製造、提製、調製、持有、供給、兜售、分配、購買、販賣、以任何名義交割、經紀、發送、過境寄發、運輸、輸入及輸出，以及任何其他行為經該締約國認為違反本公約的規定者。

(b) 雖有前款規定，於麻醉品的濫用者犯有上開罪行時，締約國仍可自訂規定，使其依第三十八條第一項的規定獲得治療、教育、善後護理、復建並重新與社會融為一體，此可作為判罪或科處刑罰的替代措施，亦可作為判罪或科處刑罰的附加措施。

二 以不違背締約國憲法上的限制及其法律制度與國內法為限：

(a) (i) 第一項所列舉的每一犯罪行為，如在不同國家實施，應各自分別論罪；

(ii) 對任何此等犯罪行為故意參預、共謀實施、實施未遂、及從事與本條所指各項犯罪行為有關的預備行為及財務活動皆屬依照第一項規定應予懲罰的罪行；

(iii) 此等犯罪行為在外國判定有案者應予計及，俾確定是否累犯；

(iv) 本國人或外國人犯有上述罪行情節重大者應由犯罪地的締約國訴究；如發覺犯罪在一締約國領土，雖經向該締約國請求引渡但依該國法律不能予以引渡而該罪犯尚未受訴究裁判者，應由其所在地的該締約國訴究。

(b) (i) 本條第一項及第二項(a)款(ii)目所列舉的各項犯罪行為應視為各締約國間現有引渡條約內所列應予引渡的罪行。各締約國承允在各該國間今後所訂立的一切引渡條約內將此罪行列為應予引渡的罪行；

(ii) 以條約的存在為引渡條件的締約國，如接到與該國未訂有引渡條約的另一締約國所提引渡請求，可任意決定是否認本公約為關於本條第一項及第二項(a)款(ii)目內列舉的犯罪行為辦理引渡的法律根據。引渡必須依照受請求的締約國法律所規定的其他條件。

(iii) 不以條約的存在為條件的各締約國應承認本條第一項及第二項(a)款(ii)目內列舉的犯罪行為為各該國間應予引渡的犯罪行為，但必須依照受請求的締約國法律所規定的條件。

(iv) 引渡的准許應依受請求的締約國法律，又遇主管當局認為罪行不夠嚴重時，雖有本項(b)款(i)、(ii)及(iii)的規定，締約國仍有權拒絕實行逮捕或拒絕引渡。”

第十五條

修正單一公約第三十八條及其標題

單一公約第三十八條及其標題應予修正如下：

“ 防止濫用麻醉品的措施

一 各締約國應特別注意如何防止麻醉品濫用，對關係人

早作鑑別、治療、教育、善後護理、復建及使之重新與社會融為一體並採取一切可能措施以求其實現。各締約國並應協力達此目的。

二 在使麻醉品濫用者獲得治療、善後護理、復建及重新與社會融為一體方面，各締約國應盡可能促進有關工作人員的訓練。

三 各締約國應採取一切可能措施以幫助因工作需要瞭解麻醉品的濫用及其防止問題者獲此瞭解，並應於麻醉品濫用情事有蔓延危險時，促進一般民衆的此種瞭解。

第十六條

新第三十八條之二

單一公約第三十八條後應新增一條如下：

“ 第三十八條之二

關於區域中心的協定

如一締約國認為允宜商同區域內其他有關締約國促成訂立協定，謀求發展區域科學研究及教育中心以解決因麻醉品的非法使用及產銷而有的各項問題，作為其防止麻醉品非法產銷的行動的一部分，該締約國應於妥為計及本國憲法、法律及行政制度並於認為有需要時徵詢管制局或專門機關的技術意見之後，如此辦理。”

第十七條

議定書的語文及簽署、批准和加入的程序

一 本議定書於一九七二年十二月三十一日前聽由單一公約的任何締約國或簽署國簽署，其中文、英文、法文、俄文及西班牙文各本同一作準。

二 本議定書須經已予簽署並已批准或加入單一公約的國家批准。批准書應送交秘書長存放。

三 本議定書於一九七二年十二月三十一日後聽由尚未簽署本議定書的單一公約任何締約國加入。加入書應送交秘書長存放。

第十八條

發生效力

一 本議定書，連同其中所載的修正，應自第四十份批准書或加入書依照第十七條交存之日後的第三十日起發生效力。

二 本議定書對於在上述第四十份文書交存之日以後交存批准書或加入書的任何其他國家，應自該國交存其批准書或加入書後第三十日起發生效力。

第十九條

發生效力的影響

成爲單一公約締約國的任何國家於本議定書依上述第十八條第一項發生效力後，如果不作不同意向的表示：

- (a) 應視爲經過修正的單一公約的締約國；
- (b) 對不受本議定書拘束的該公約任何締約國言，應視爲

未經修正的單一公約的締約國。

第二十條

過渡條款

一 自本議定書依上述第十八條第一項發生效力之日起，本議定書所載修正約文內所規定的國際麻醉品管制局的職務應由未經修正的單一公約所設置的管制局執行。

二 經濟暨社會理事會應規定依照本議定書所載修正約文組成的管制局開始執行職務的日期。就未經修正的單一公約的締約國及其第四十四條所列各項條約締約國而非本議定書締約國的國家言，如此組成的管制局應自該日起担任依未經修正的單一公約組成的管制局的職務。

三 管制局成員人數由十一人增至十三人後第一次選舉當選的成員中，六人任期於三年屆滿時終止，其他七人任期於五年屆滿時終止。

四 任期於上述起初三年屆滿時終止的管制局成員，應由秘書長於第一次選舉完成後立即抽籤決定。

第二十一條

保留

一 任何國家可於簽署或批准或加入本議定書時對於其中所載的任何修正，提出保留，但對下列條款提出的修正除外：第二條第六項及第七項（本議定書第一條），第九條第一項、第四項及第五項（本議定書第二條），第十條第一項及第四項（本議定書第三條），第十一條（本議定書第四條），第十

四條之二（本議定書第七條），第十六條（本議定書第八條），第二十二條（本議定書第十二條），第三十五條（本議定書第十三條），第三十六條第一項(b)款（本議定書第十四條），第三十八條（本議定書第十五條）及第三十八條之二（本議定書第十六條）。

三 提出保留的國家可以隨時以書面通知撤回其所提保留的全部或一部。

第二十二條

秘書長應將本議定書的正式副本遞送單一公約所有締約國及簽署國。於本議定書依照上述第十八條第一項發生效力後，秘書長應編製經過本議定書修正的單一公約全文，並應將其正式副本遞送為經過修正的單一公約締約國或有資格成為經過修正的單一公約締約國的一切國家。

公曆一千九百七十二年三月二十五日訂於日內瓦，正本一份，應存放於聯合國檔庫。

為此下列代表各秉本國政府授予的權力，謹簽署本議定書，以昭信守。

**ПРОТОКОЛА
О ПОПРАВКАХ К ЕДИНОЙ КОНВЕНЦИИ
О НАРКОТИЧЕСКИХ СРЕДСТВАХ
1961 ГОДА**



**ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ
1972**

ПРОТОКОЛ О ПОПРАВКАХ К ЕДИНОЙ КОНВЕНЦИИ
О НАРКОТИЧЕСКИХ СРЕДСТВАХ 1961 ГОДА

ПРЕАМБУЛА

Стороны настоящего Протокола,

принимая во внимание постановления Единой конвенции о наркотических средствах 1961 года, совершенной в Нью-Йорке 30 марта 1961 года (именуемой далее Единой конвенцией),

желая внести поправки в Единую конвенцию,

договорились о нижеследующем:

Статья 1

Поправки к пунктам 4, 6 и 7 статьи 2
Единой конвенции

В пункты 4, 6 и 7 статьи 2 Единой конвенции вносятся следующие изменения:

4. Препараты, включенные в Список III, подлежат тем же мерам контроля, что и препараты, содержащие наркотические средства, включенные в Список II, за исключением того, что подпункт 1 "б" и пункты от 3 до 15 статьи 31, и, что касается их приобретения и розничного распределения, пункта "б" статьи 34, могут не применяться и что для целей исчислений (статья 19) и статистических сведений (статья 20) требуемая информация ограничивается количествами наркотических средств, использованных для изготовления таких препаратов.

6. В добавление к мерам контроля, применяемым ко всем наркотическим средствам, включенным в Список I, опиум подпадает под действие постановлений подпункта "е" пункта 1 статьи 19 и статей 21-бис, 23 и 24, листья кока - под действие постановлений статей 26 и 27 и каннабис - под действие постановлений статьи 28.

7. Опиный мак, кокаиновый куст, растение каннабис, маковая солома и листья каннабиса подлежат мерам контроля, предусмотренным соответственно в подпункте "д" пункта 1 статьи 19, подпункте "ж" пункта 1 статьи 20, в статье 21-бис и статьях 22-24; 22, 26 и 27; 22 и 28; 25; и 28.

Статья 2

Поправки к названию статьи 9 Единой конвенции, к пункту 1 статьи 9 и включение новых пунктов 4 и 5

Название статьи 9 Единой конвенции изменить следующим образом:

"СОСТАВ И ФУНКЦИИ КОМИТЕТА"

Пункт 1 статьи 9 Единой конвенции изменить следующим образом:

"1. Комитет состоит из тринадцати членов, избираемых Советом следующим образом:

- а) три члена с медицинским, фармакологическим или фармацевтическим опытом – из списка, включающего по крайней мере пять лиц, указанных Всемирной организацией здравоохранения; и
- б) десять членов – из списка лиц, указанных государствами-членами Организации Объединенных Наций и Сторонами, не состоящими членами Организации Объединенных Наций".

Включить следующие новые пункты после пункта 3 статьи 9 Единой конвенции:

"4. Комитет, в сотрудничестве с правительствами и с учетом постановлений настоящей Конвенции, стремится ограничить культивирование, производство, изготовление и использование наркотических средств достаточным количеством, необходимым для медицинских и научных целей, обеспечить их наличие для таких целей и предотвратить незаконное культивирование, производство, изготовление и использование наркотических средств и незаконный оборот наркотических средств.

5. Все меры, принимаемые Комитетом в соответствии с настоящей Конвенцией, должны быть мерами, в наибольшей степени отвечающими целям содействия развитию сотрудничества между правительствами и Комитетом и обеспечению механизма для постоянного диалога между правительствами и Комитетом, который будет оказывать содействие и способствовать проведению эффективных национальных мер, направленных на достижение целей настоящей Конвенции".

Статья 3

Поправки к пунктам 1 и 4 статьи 10 Единой конвенции

Пункты 1 и 4 статьи 10 Единой конвенции изменить следующим образом:

1. Члены Комитета состоят в этой должности в течение пяти лет и могут быть переизбраны.

4. Совет, по рекомендации Комитета, может отстранить от должности любого члена Комитета, который перестал отвечать условиям, установленным для членства в пункте 2 статьи 9. Для принятия такой рекомендации требуется, чтобы за нее голосовало девять членов Комитета.

Статья 4

Поправка к пункту 3 статьи 11 Единой конвенции

Пункт 3 статьи 11 Единой конвенции изменить следующим образом:

3. Кворум, необходимый на заседаниях Комитета, составляют восемь членов.

Статья 5

Поправка к пункту 5 статьи 12 Единой конвенции

Пункт 5 статьи 12 Единой конвенции изменить следующим образом:

5. Комитет с целью ограничения использования и распределения наркотических средств достаточным количеством, необходимым для медицинских и научных целей, и для обеспечения их наличия для таких целей в кратчайший, по возможности, срок утверждает исчисления, в том числе дополнительные исчисления, или, с согласия заинтересованного правительства, может изменить такие исчисления. В случае разногласий между правительством и Комитетом последний будет иметь право составлять, сообщать и публиковать свои собственные исчисления, в том числе дополнительные исчисления.

Статья 6

Поправки к пунктам 1 и 2 статьи 14 Единой конвенции

Пункты 1 и 2 статьи 14 Единой конвенции изменить следующим образом:

1. а) Если в результате рассмотрения сведений, представленных ему правительствами на основании постановлений настоящей Конвенции, или сведений, сообщенных ему органами Организации Объединенных Наций или специализированными учреждениями или, при условии, что они одобрены Комиссией по рекомендации Комитета, иными межправительственными организациями или международными неправительственными организациями, которые непосредственно компетентны в данном вопросе и имеют консультативный статус при Экономическом и Социальном Совете в соответствии со статьей 71 Устава Организации Объединенных Наций или пользуются подобным статусом на основе специального соглашения с Советом, Комитет имеет объективные причины считать, что осуществление целей настоящей Конвенции находится под серьезной угрозой в результате невыполнения какой-либо Стороной, страной или территорией постановлений настоящей Конвенции,

Комитет имеет право предложить заинтересованному правительству приступить к консультациям или просить его представить объяснения. Если какая-либо Страна или страна, или территория, выполняющая постановления настоящей Конвенции, стала важным центром незаконного культивирования, производства или изготовления, или незаконного оборота или незаконного потребления наркотических средств и если имеется доказательство наличия серьезной опасности того, что данная Страна или страна, или территория может стать таким центром, Комитет имеет право предложить заинтересованному правительству приступить к консультациям. С соблюдением права Комитета обращать внимание Сторон, Совета и Комиссии на вопрос, указанный в подпункте "г", ниже, Комитет рассматривает как конфиденциальную просьбу о представлении сведений и объяснение данного правительства или предложение о консультациях и консультации, проводимые с правительством в соответствии с настоящим подпунктом.

б) После принятия мер, предусматриваемых в подпункте "а", выше, Комитет, если он признает это необходимым, может предложить заинтересованному правительству принять такие коррективные меры, какие представляются при существующих обстоятельствах необходимыми для исполнения постановлений настоящей Конвенции.

в) Комитет может, если он полагает, что такая мера необходима в целях выяснения одного из вопросов, упомянутых в подпункте "а" настоящего пункта, предложить заинтересованному правительству провести изучение этого вопроса на своей территории такими средствами, какие данное правительство сочтет уместными. Если заинтересованное правительство принимает решение об осуществлении этого изучения, оно может просить Комитет предоставить ему средства экспертизы и услуги одного или более лиц, обладающих необходимой компетентностью, для оказания содействия должностным лицам данного правительства при осуществлении предложенного изучения. Лицо или лица, которых Комитет намеревается предоставить данному правительству, подлежат одобрению этим правительством. Условия этого изучения и сроки его завершения определяются посредством консультации между правительством и Комитетом. Правительство сообщает Комитету о результатах данного изучения и о коррективных мерах, которые оно считает необходимым принять.

г) Если Комитет находит, что данное правительство не дало удовлетворительного объяснения в ответ на сделанное ему на основании подпункта "а", выше, предложение или не приняло никаких коррективных мер, которые ему было предложено принять на основании подпункта "б", выше, или что существует серьезная обстановка, требующая совместных мер на международном уровне с целью ее исправления, он может обратить внимание Сторон, Совета и Комиссии на это обстоятельство. Комитет поступает таким образом в том случае, если осуществление целей настоящей Конвенции ставится под серьезную угрозу и если не было возможности удовлетворительно решить этот вопрос иным образом. Комитет поступает таким образом также в том случае, если он находит, что существует серьезная обстановка, требующая совместных мер на международном уровне с целью ее исправления, и что доведение такой обстановки до сведения Сторон, Совета и Комиссии является наиболее целесообразным методом содействия таким совместным мерам; после рассмотрения докладов Комитета и, если таковые имеются, докладов Комиссии по данному вопросу Совет может обратить внимание Генеральной Ассамблеи на это обстоятельство.

2. Обращая внимание Сторон, Совета и Комиссии на какое-либо обстоятельство в соответствии с подпунктом "г" пункта 1, выше, Комитет может, если он признает такой порядок действий необходимым, рекомендовать Сторонам приостановить ввоз наркотических средств, вывоз наркотических средств, или то и другое, в данную страну или территорию или из данной страны или территории, либо на указанный срок, либо до тех пор, пока Комитет не признает положение в данной стране или территории удовлетворительным. Заинтересованное государство может передать этот вопрос в Совет.

Статья 7

Новая статья 14-бис

После статьи 14 Единой конвенции включить следующую новую статью.

Статья 14-бис

ТЕХНИЧЕСКАЯ И ФИНАНСОВАЯ ПОМОЩЬ

В случаях, когда Комитет считает это уместным, и, либо в дополнение, либо в качестве альтернативы мерам, изложенным в пунктах 1 и 2 статьи 14, с согласия заинтересованного правительства он может рекомендовать компетентным

органам Организации Объединенных Наций и ее специализированным учреждениям предоставление данному правительству технической или финансовой помощи или и той и другой в поддержку усилий этого правительства, направленных на выполнение его обязательств, вытекающих из настоящей Конвенции, включая меры, предусмотренные в статьях 2, 35, 38 и 38-бис.

Статья 8

Поправка к статье 16 Единой конвенции

Статью 16 Единой конвенции изменить следующим образом:

Обслуживание Комиссии и Комитета секретариатом предоставляется Генеральным Секретарем. В частности, секретарь Комитета назначается Генеральным Секретарем в консультации с Комитетом.

Статья 9

Поправки к пунктам 1,2 и 5 статьи 19 Единой Конвенции

Пункты 1, 2 и 5 статьи 19 Единой конвенции следует изменить следующим образом:

1. Стороны представляют Комитету ежегодно по каждой из своих территорий в порядке и по форме, предписанных Комитетом, исчисления на разосланных им бланках по следующим вопросам:

а) количества наркотических средств, предназначенных для потребления в медицинских и научных целях;

б) количества наркотических средств, предназначенных для изготовления других наркотических средств, препаратов, включенных в Список III, и веществ, на которые не распространяется настоящая Конвенция;

в) складские запасы наркотических средств по состоянию на 31 декабря того года, к которому исчисления относятся;

г) количества наркотических средств, необходимые для пополнения специальных складских запасов;

д) площадь (в гектарах) и географическое местоположение земли, подлежащей использованию для культивирования опийного мака;

е) приблизительное количество опиума, которое предполагается произвести;

ж) число промышленных предприятий, которые будут изготавливать синтетические наркотические средства; и

з) количества синтетических наркотических средств, которые будут изготовлены на каждом из предприятий, упомянутых в предыдущем подпункте.

2. а) С учетом вычетов, упомянутых в пункте 3 статьи 21, итог исчислений по каждой территории и по каждому наркотическому средству, за исключением опиума и синтетических наркотических средств, составляется из суммы количеств, указанных в подпунктах "а", "б" и "г" пункта 1 настоящей статьи, с добавлением любого количества, требующегося для доведения существующих на 31 декабря предыдущего года складских запасов до уровня, определенного согласно подпункту "в" пункта 1.

б) С учетом вычетов, упомянутых в пункте 3 статьи 21, в том, что касается ввоза, и пункта 2 статьи 21-бис, итог исчислений по опиуму по каждой территории составляется или из суммы количеств, указанных в подпунктах "а", "б" и "г" пункта 1 настоящей статьи, с добавлением любого количества, требующегося для доведения существующих на 31 декабря предыдущего года складских запасов до уровня, определенного согласно подпункту "в" пункта 1, или количества, указанного в подпункте "е" пункта 1 настоящей статьи, в зависимости от того, какое из этих количеств больше.

в) С учетом вычетов, упомянутых в пункте 3 статьи 21, итог исчислений по каждой территории по каждому синтетическому наркотическому средству составляется или из суммы количеств, указанных в подпунктах "а", "б" и "г" пункта 1 настоящей статьи, с добавлением любого количества, требующегося для доведения существующих на 31 декабря предыдущего года складских запасов до уровня, определенного согласно подпункту "в" пункта 1, или из суммы количеств, указанных в подпункте "з" пункта 1 настоящей статьи, в зависимости от того, какое из этих количеств больше.

г) Исчисления, представляемые согласно предыдущим подпунктам настоящего пункта, изменяются надлежащим образом, с тем чтобы учесть любое количество, на которое был наложен арест и которое было затем освобождено для законного использования, а также любое количество, взятое из специальных запасов для удовлетворения потребностей гражданского населения.

5. С учетом вычетов, указанных в пункте 3 статьи 21, и принимая во внимание в надлежащих случаях постановления статьи 21-бис, исчисления не должны превышать.

Статья 10

Поправки к статье 20 Единой конвенции

Статью 20 Единой конвенции изменить следующим образом:

1. Стороны представляют Комитету по каждой из своих территорий в порядке и по форме, предписанным Комитетом, статистические сведения на разосланных Комитетом бланках по следующим вопросам:

- а) производство или изготовление наркотических средств;
- б) использование наркотических средств для изготовления других наркотических средств, препаратов, включенных в Список III, и веществ, на которые не распространяется настоящая Конвенция, а также использование маковой соломы для изготовления наркотических средств;
- в) потребление наркотических средств;
- г) ввоз и вывоз наркотических средств и маковой соломы;
- д) наложение ареста на наркотические средства и распоряжение ими;
- е) складские запасы наркотических средств по состоянию на 31 декабря того года, к которому эти сведения относятся; и
- ж) поддающаяся определению площадь, используемая под культивирование опийного мака.

2. а) Статистические сведения по вопросам, указанным в пункте 1, за исключением подпункта "г", составляются ежегодно и представляются Комитету не позднее 30 июня года, следующего за годом, к которому они относятся.

б) Статистические сведения по вопросам, указанным в подпункте "г" пункта 1, составляются поквартально и представляются Комитету в месячный срок по истечении квартала, к которому они относятся.

3. Стороны не обязаны сообщать статистические сведения о специальных складских запасах, но представляют отдельно сведения о наркотических средствах, ввезенных в данную страну или территорию или приобретенных в данной стране или территории для специальных целей, а также о количествах наркотических средств, изъятых из специальных складских запасов для удовлетворения потребностей гражданского населения.

Статья 11

Новая статья 21-бис

Включить новую статью после статьи 21 Единой конвенции:

Статья 21-бис

ОГРАНИЧЕНИЕ ПРОИЗВОДСТВА ОПИЯ

1. Производство опия любой страной или территорией организуется и контролируется таким образом, чтобы, насколько это возможно, обеспечить, чтобы количество опия, произведенное в течение любого года, не превышало исчисления производства опия, установленного в соответствии с подпунктом "е" пункта 1 статьи 19.

2. Если Комитет на основе сведений, имеющихся в его распоряжении в соответствии с постановлениями настоящей Конвенции, приходит к заключению, что какая-либо Страна, представившая исчисление согласно подпункту "е" пункта 1 статьи 19, не ограничила в пределах своих границ производство опия законными целями согласно соответствующим исчислениям и что значительное количество опия, произведенного, законно или незаконно, в пределах границ такой Страны, поступило в незаконный оборот, он, после изучения разъяснений заинтересованной Страны, представляемых ему в течение месяца после уведомления об упомянутом заключении, может принять решение о вычете полностью или частично такого количества из количества, подлежащего производству, и из итога исчислений, определенного в подпункте "б" пункта 2 статьи 19 на следующий год, в котором такой вычет может быть технически осуществлен, с учетом времени года и договорных обязательств по экспорту опия. Это решение вступает в силу через девяносто дней после уведомления о нем заинтересованной Страны.

3. После уведомления заинтересованной Страны о решении, принятом им в отношении вычета в соответствии с пунктом 2, выше, Комитет консультируется с этой Страной с целью удовлетворительного разрешения обстановки.

4. Если обстановка удовлетворительно не разрешена, Комитет может применить постановления статьи 14 в том случае, когда это целесообразно.

5. Принимая решение о вычете в соответствии с пунктом 2, выше, Комитет учитывает не только все относящиеся к данному вопросу обстоятельства, в том числе обстоятельства, в связи с которыми возникает проблема незаконного оборота, упомянутая в пункте 2, выше, но также любые соответствующие новые меры контроля, которые могли быть приняты данной Страной.

Статья 12

Поправка к статье 22 Единой конвенции

Статью 22 Единой конвенции изменить следующим образом:

1. В тех случаях, когда существующие в стране или территории условия делают запрещение культивирования опийного мака, кокаинового куста или растения каннабис наиболее целесообразной, по их мнению, мерой для охраны народного здоровья и благополучия и для предупреждения перехода наркотических средств в незаконный оборот, заинтересованная Сторона запрещает такое культивирование.

2. Сторона, запрещающая культивирование опийного мака или растения каннабис, принимает соответствующие меры для того, чтобы наложить арест на любые незаконно культивируемые растения и уничтожить их, за исключением небольших количеств, необходимых данной Стороне для научных или исследовательских целей.

Статья 13

Поправка к статье 35 Единой конвенции

Статью 35 Единой конвенции изменить следующим образом:

С должным учетом своих конституционных правовых и административных систем Стороны:

а) принимают внутригосударственные меры для координации превентивных и репрессивных мероприятий против незаконного оборота; с этой целью они могут с пользой для дела назначить соответствующий орган, который будет ответственным за такую координацию;

б) помогают друг другу в проведении кампании по борьбе с незаконным оборотом;

в) тесно сотрудничают друг с другом и с компетентными международными организациями, членами которых они состоят, для проведения согласованной кампании по борьбе с незаконным оборотом;

г) обеспечивают быстрое осуществление международного сотрудничества между соответствующими органами;

д) обеспечивают, чтобы в тех случаях, когда для судебного преследования требуется передача в международном порядке юридических документов, такая передача производилась быстрым образом тем органам, которые будут указаны Сторонами; это требование не нарушает права Сторон требовать, чтобы официальные документы направлялись к ним дипломатическим путем;

е) представляют, если они считают целесообразным, Комитету и Комиссии через Генерального Секретаря, в дополнение к сведениям, требуемым согласно статье 18, сведения о незаконной деятельности, связанной с наркотическими средствами, в пределах своих границ, в том числе сведения о незаконном культивировании, производстве, изготовлении и незаконном обороте и использовании наркотических средств; и

ж) представляют сведения, упомянутые в предыдущем пункте, насколько это возможно, таким образом и в такие сроки, как об этом может просить Комитет; в случае поступления просьбы от Стороны Комитет может предложить ей свой совет в представлении этих сведений и в стремлении сократить в пределах своих границ незаконную деятельность, связанную с наркотическими средствами.

Статья 14

Поправки к пунктам 1 и 2 статьи 36 Единой конвенции

Пункты 1 и 2 статьи 36 Единой конвенции изменить следующим образом:

1. а) С соблюдением своих конституционных ограничений каждая Сторона принимает меры, которые обеспечат, что культивирование и производство, изготовление, извлечение, приготовление, хранение, предложение, предложение с коммерческими целями, распределение, покупка, продажа, доставка, на каких бы то ни было условиях, маклерство, отправка, переправка транзитом, перевоз, ввоз и вывоз наркотических средств в нарушение постановлений настоящей Конвенции и всякое другое действие, которое, по мнению Сторон, может являться нарушением постановлений настоящей Конвенции, будут признаваться наказуемыми деяниями в тех случаях, когда они совершены умышленно, а также что серьезные преступления будут подлежать соответствующему наказанию, в частности, тюремным заключением или иным способом лишения свободы.

б) Независимо от постановлений предыдущего подпункта настоящей статьи в тех случаях, когда лица, злоупотребляющие наркотическими средствами, совершают такие преступления, Стороны могут предусмотреть либо в качестве замены осуждения или наказания, либо в дополнение к наказанию, чтобы в отношении таких лиц применялись в соответствии с пунктом 1 статьи 38 меры, направленные на их лечение, воспитание, наблюдение за ними после окончания ими лечения, восстановление их трудоспособности и возвращение их в общество.

2. С соблюдением конституционных ограничений Сторон, их системы права и внутреннего закона,

а) i) каждое из перечисленных в пункте 1 преступлений, если они совершены в разных странах, будет рассматриваться как отдельное преступление;

ii) умышленное соучастие в каком-либо из таких преступлений, участие в сообществе с целью совершения и покушения на совершение какого-либо из таких преступлений и подготовительные действия и финансовые операции в связи с преступлениями, перечисленными в настоящей статье, будут признаваться наказуемыми деяниями, предусмотренными в пункте 1;

iii) приговоры иностранных судов за такие преступления будут учитываться для целей установления рецидивизма;

iv) упомянутые выше серьезные преступления, если они совершены либо гражданами данной страны, либо иностранцами, преследуются Стороной, на территории которой совершено данное преступление, или Стороной, на территории которой обнаружен преступник, если выдача недопустима по законам Стороны, к которой обращена соответствующая просьба, и если этот преступник еще не подвергся судебному преследованию и приговор по его делу еще не состоялся.

б) i) Каждое из перечисленных в пунктах 1 и 2 "а" "ii" настоящей статьи преступлений считается подлежащим включению в качестве преступления, влекущего выдачу, в любой договор о выдаче, заключенный между Сторонами. Стороны обязуются включать такие преступления в качестве преступлений, влекущих выдачу, в любой договор о выдаче, заключаемый между ними.

ii) Если Сторона, обуславливающая выдачу наличием договора, получает просьбу о выдаче от другой Стороны, с которой она не имеет договора о выдаче, она может по своему усмотрению рассматривать настоящую Конвенцию в отношении преступлений, перечисленных в пунктах 1 и 2 "а" "ii" настоящей статьи, в качестве юридического основания для выдачи. Выдача осуществляется в соответствии с другими условиями, предусматриваемыми законодательством Стороны, к которой обращена просьба о выдаче.

iii) Стороны, не обуславливающие выдачу наличием договора, рассматривают в отношениях между собой преступления, перечисленные в пунктах 1 и 2 "а" "ii" настоящей статьи, в качестве преступлений, влекущих выдачу в соответствии с условиями, предусмотренными законодательством Стороны, к которой обращена просьба о выдаче.

iv) Выдача разрешается в соответствии с законодательством Стороны, к которой обращена просьба о выдаче, и, независимо от положений подпунктов "б" "i", "ii" и "iii" настоящего пункта, данная Сторона имеет право отказать в выдаче в тех случаях, когда компетентные власти этой Стороны считают, что данное преступление не является достаточно серьезным.

Статья 15

Поправки к статье 38 Единой конвенции и к ее заголовку

Статью 38 Единой конвенции и ее название изменить следующим образом:

МЕРЫ БОРЬБЫ СО ЗЛУПОТРЕБЛЕНИЯМИ НАРКОТИЧЕСКИМИ СРЕДСТВАМИ

1. Стороны уделяют особое внимание и принимают все возможные меры, направленные на предотвращение злоупотребления наркотическими средствами и на раннее выявление, лечение, воспитание, восстановление трудоспособности, возвращение в общество соответствующих лиц и на наблюдение за ними после окончания ими лечения, и координируют свои усилия для достижения этих целей.

2. Стороны содействуют, насколько это возможно, подготовке кадров для лечения, восстановления трудоспособности, возвращения в общество лиц, злоупотребляющих наркотическими средствами, а также для наблюдения за ними после окончания ими лечения.

3. Стороны принимают все возможные меры, чтобы содействовать ознакомлению лиц, которым это необходимо по работе, с проблемами злоупотребления наркотическими средствами и его предотвращения, а также способствовать ознакомлению с этими проблемами населения в случае, если есть опасность того, что злоупотребление наркотическими средствами приобретает широкие масштабы.

Статья 16

Новая статья 38-бис

После статьи 38 Единой конвенции включить следующую новую статью:

Статья 38-бис

СОГЛАШЕНИЯ О РЕГИОНАЛЬНЫХ ЦЕНТРАХ

Если Сторона считает желательным в качестве составной части своих мер, направленных против незаконного оборота наркотических средств, с должным учетом своих конституционной, правовой и административной систем, и, если она это пожелает, при техническом совете со стороны Комитета или специализированных учреждений, она способствует достижению, в консультации с другими заинтересованными Сторонами в данном районе, соглашений, предусматривающих создание региональных научно-исследовательских и просветительных центров для борьбы с проблемами, возникающими в связи с незаконным использованием и оборотом наркотических средств.

Статья 17

Языки Протокола и процедура подписания, ратификации и присоединения

1. Настоящий Протокол, английский, испанский, китайский, русский и французский тексты которого равно аутентичны, открыт для подписания до 31 декабря 1972 года от имени любой Стороны Единой конвенции или подписавшего ее государства.
2. Настоящий Протокол подлежит ратификации государствами, подписавшими его и ратифицировавшими Единую конвенцию или присоединившимися к ней. Ратификационные грамоты сдаются на хранение Генеральному Секретарю.
3. Настоящий Протокол открыт после 31 декабря 1972 года для присоединения любой Стороны Единой конвенции, не подписавшей настоящий Протокол. Акты о присоединении сдаются на хранение Генеральному Секретарю.

Статья 18

Вступление в силу

1. Настоящий Протокол вместе с содержащимися в нем поправками вступает в силу на тридцатый день, считая со дня, следующего за датой сдачи на хранение, в соответствии со статьей 17 сорокового акта о ратификации или присоединении.

2. В отношении любого государства, сдавшего на хранение акт о ратификации или присоединении после даты сдачи на хранение указанного сорокового акта, настоящий Протокол вступает в силу на тридцатый день после сдачи на хранение этим государством своего акта о ратификации или присоединении.

Статья 19

Последствия вступления Протокола в силу

Любое государство, которое становится Стороной Единой конвенции после вступления в силу настоящего Протокола согласно пункту 1 статьи 18, выше, если только оно не заявляет об ином намерении, считается:

- а) Стороной Единой конвенции, с внесенными в нее поправками; и
- б) Стороной Единой конвенции, без внесенных в нее поправок, в отношении любой Стороны этой Конвенции, не связанной настоящим Протоколом.

Статья 20

Переходные постановления

1. Со дня вступления в силу настоящего Протокола в соответствии с пунктом 1 статьи 18, выше, функции Международного комитета по контролю над наркотиками, предусмотренные поправками, содержащимися в настоящем Протоколе, выполняются Комитетом, учрежденным на основании Единой конвенции без внесенных в нее поправок.

2. Экономический и Социальный Совет устанавливает дату вступления Комитета, учрежденного в соответствии с содержащимися в настоящем Протоколе поправками, в свои обязанности. Начиная с этой даты, учрежденный таким образом Комитет принимает на себя в отношении тех Сторон Единой конвенции без внесенных в нее поправок и в отношении тех участников договоров, перечисленных в статье 44 Единой конвенции, которые не являются Сторонами настоящего Протокола, функции Комитета, учрежденного в соответствии с Единой конвенцией без внесенных в нее поправок.

3. При первых выборах после увеличения числа членов Комитета с одиннадцати до тринадцати членов срок полномочий шести членов истекает через три года, а срок полномочий семи других членов — через пять лет.

4. Генеральный Секретарь немедленно по окончании первых выборов определяет по жребию, кто из членов считается избранным на указанный выше первоначальный срок в три года.

Статья 21

Оговорки

1. При подписании или ратификации настоящего Протокола или присоединении к нему любое государство может сделать оговорки в отношении любой содержащейся в нем поправки, за исключением пунктов 6 и 7 статьи 2 (статья 1 настоящего Протокола), пунктов 1, 4 и 5 статьи 9 (статья 2 настоящего Протокола), пунктов 1 и 4 статьи 10 (статья 3 настоящего Протокола), статьи 11 (статья 4 настоящего Протокола), статьи 14-бис (статья 7 настоящего Протокола), статьи 16 (статья 8 настоящего Протокола), статьи 22 (статья 12 настоящего Протокола), статьи 35 (статья 13 настоящего Протокола), подпункта "б" пункта 1 статьи 36 (статья 14 настоящего Протокола), статьи 38 (статья 15 настоящего Протокола) и статьи 38-бис (статья 16 настоящего Протокола).

2. Государство, сделавшее оговорки, может, посредством письменного уведомления, в любое время взять обратно все или части сделанных им оговорок.

Статья 22

Генеральный Секретарь направляет заверенные копии настоящего Протокола всем Сторонам Единой конвенции и всем государствам, подписавшим ее. После вступления настоящего Протокола в силу в соответствии с пунктом 1 статьи 18, выше, Генеральный Секретарь подготавливает текст Единой конвенции с поправками, внесенными в нее в соответствии с настоящим Протоколом, и направляет ее заверенные копии всем государствам-Сторонам или государствам, имеющим право стать Сторонами данной Конвенции с внесенными в нее поправками.

СОВЕРШЕНО в Женеве двадцать пятого марта тысяча девятьсот семьдесят второго года в одном экземпляре, который будет сдан на хранение в архив Организации Объединенных Наций.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, будучи должным образом на то уполномочены, подписали настоящий Протокол от имени своих правительств.

**PROTOCOLO
DE MODIFICACION DE LA CONVENCION UNICA
DE 1961 SOBRE ESTUPEFACIENTES**



NACIONES UNIDAS

1972

PROTOCOLO DE MODIFICACION DE LA CONVENCION UNICA
DE 1961 SOBRE ESTUPEFACIENTES

PREAMBULO

Las Partes en el presente Protocolo,

Considerando las disposiciones de la Convención Unica de 1961 sobre Estupefacientes, hecha en Nueva York el 30 de marzo de 1961 (que en lo sucesivo se denominará la Convención Unica),

Deseosas de modificar la Convención Unica,

Han convenido en lo siguiente:

Artículo 1

Modificación de los párrafos 4, 6 y 7 del artículo 2 de la Convención Unica

Los párrafos 4, 6 y 7 del artículo 2 de la Convención Unica quedarán modificados en la siguiente forma:

"4. Los preparados de la Lista III estarán sujetos a las mismas medidas de fiscalización que los que contengan estupefacientes de la Lista II, excepto que no será necesario aplicar en su caso las disposiciones del artículo 31, párrafos 1 b) y 3 a 15, ni, en lo que respecta a su adquisición y su distribución al por menor, las del artículo 34, apartado b), y que, a los fines de las previsiones (artículo 19) y estadísticas (artículo 20), sólo se exigirá la información relativa a las cantidades de estupefacientes que se empleen en la fabricación de dichos preparados.

6. Además de las medidas de fiscalización aplicables a todos los estupefacientes de la Lista I, el opio estará sometido a las disposiciones del apartado f) del párrafo 1 del artículo 19, y de los artículos 21 bis, 23 y 24, la hoja de coca a las de los artículos 26 y 27, y la cannabis a las del artículo 28.

7. La adormidera, el arbusto de coca, la planta de cannabis, la paja de la adormidera y las hojas de la cannabis estarán sujetos a las medidas de fiscalización prescritas en el apartado e) del párrafo 1 del artículo 19, en

el apartado g) del párrafo 1 del artículo 20, y en los artículos 19, 20, 21 bis y 22 a 24; 22, 26 y 27; 22 y 28; 25; y 28, respectivamente."

Artículo 2

Modificaciones del título del artículo 9 de la Convención Unica y de su párrafo 1, e inserción de los nuevos párrafos 4 y 5

El título del artículo 9 de la Convención Unica quedará modificado en la siguiente forma:

"Composición y funciones de la Junta"

El párrafo 1 del artículo 9 de la Convención Unica quedará modificado en la siguiente forma:

"1. La Junta se compondrá de trece miembros, que el Consejo designará en la forma siguiente:

a) Tres miembros que posean experiencia médica, farmacológica o farmacéutica, elegidos de una lista de cinco personas, por lo menos, propuestas por la Organización Mundial de la Salud;

b) Diez miembros elegidos de una lista de personas propuestas por los Estados Miembros de las Naciones Unidas y por las Partes que no sean miembros de las Naciones Unidas."

A continuación del párrafo 3 del artículo 9 de la Convención Unica se insertarán los nuevos párrafos siguientes:

"4. La Junta, en cooperación con los gobiernos y con sujeción a las disposiciones de la presente Convención, tratará de limitar el cultivo, la producción, la fabricación y el uso de estupefacientes a la cantidad adecuada necesaria para fines médicos y científicos, de asegurar su disponibilidad para tales fines y de impedir el cultivo, la producción, la fabricación, el tráfico y el uso ilícitos de estupefacientes.

5. Todas las medidas adoptadas por la Junta en virtud de la presente Convención serán las más adecuadas al propósito de fomentar la cooperación de los gobiernos con la Junta y de establecer un mecanismo para mantener un diálogo constante entre los gobiernos y la Junta que promueva y facilite una acción nacional efectiva para alcanzar los objetivos de la presente Convención."

Artículo 3

Modificación de los párrafos 1 y 4 del artículo 10 de la Convención Unica

Los párrafos 1 y 4 del artículo 10 de la Convención Unica quedarán modificados en la siguiente forma:

"1. Los miembros de la Junta ejercerán sus funciones durante cinco años y podrán ser reelectos.

4. El Consejo, a recomendación de la Junta, podrá destituir a un miembro de la Junta que no reúna ya las condiciones necesarias para formar parte de ella conforme al párrafo 2 del artículo 9. Dicha recomendación deberá contar con el voto afirmativo de nueve miembros de la Junta."

Artículo 4

Modificación del párrafo 3 del artículo 11 de la Convención Unica

El párrafo 3 del artículo 11 de la Convención Unica quedará modificado en la siguiente forma:

"3. En las sesiones de la Junta el quórum será de ocho miembros."

Artículo 5

Modificación del párrafo 5 del artículo 12 de la Convención Unica

El párrafo 5 del artículo 12 de la Convención Unica quedará modificado en la siguiente forma:

"5. La Junta, con miras a limitar el uso y la distribución de estupefacientes a la cantidad adecuada necesaria para fines médicos y científicos y a asegurar su disponibilidad para tales fines, confirmará lo más rápidamente posible las previsiones, incluso las suplementarias, o podrá modificarlas con el consentimiento del gobierno interesado. En caso de desacuerdo entre el gobierno y la Junta, esta última tendrá derecho a establecer, comunicar y publicar sus propias previsiones, incluso las suplementarias."

Artículo 6

Modificación de los párrafos 1 y 2 del artículo 14 de la Convención Unica

Los párrafos 1 y 2 del artículo 14 de la Convención Unica quedarán modificados en la siguiente forma:

"1. a) Si, basándose en el examen de la información presentada por los gobiernos a la Junta de conformidad con las disposiciones de la presente Convención, o de información transmitida por órganos u organismos especializados de las Naciones Unidas o, siempre que sean aprobadas por la Comisión previa recomendación de la Junta, por otras organizaciones intergubernamentales u organizaciones no gubernamentales internacionales que posean competencia directa en el asunto de que se trate y estén reconocidas como entidades consultivas por el Consejo Económico y Social con arreglo al Artículo 71 de la Carta de las Naciones Unidas o que gocen de condición análoga por acuerdo especial del Consejo, la Junta tiene razones objetivas para creer que las finalidades de la presente Convención corren un grave peligro porque una Parte, un país o un territorio no ha cumplido las disposiciones de la presente Convención, tendrá derecho a proponer al gobierno interesado la celebración de consultas o a solicitarle explicaciones. Si, aun cuando no hayan dejado de cumplirse las disposiciones de la Convención, una Parte, un país o un territorio se ha convertido en un centro importante de cultivo, producción, fabricación, tráfico o uso ilícitos de estupefacientes, o hay pruebas de que existe un riesgo grave de que llegue a serlo, la Junta tendrá derecho a proponer al gobierno interesado la celebración de consultas. Sin perjuicio del derecho de la Junta a señalar a la atención de las Partes, del Consejo y de la Comisión las cuestiones mencionadas en el apartado d), la solicitud de información y las explicaciones de un gobierno o la propuesta de consultas y las consultas celebradas con un gobierno en virtud del presente apartado se considerarán asuntos confidenciales.

b) Después de actuar en virtud del apartado a), la Junta, si ha comprobado que es necesario proceder así, podrá pedir al gobierno interesado que adopte las medidas correctivas que las circunstancias aconsejen para la ejecución de las disposiciones de la presente Convención.

c) La Junta, si lo considera necesario para evaluar una cuestión mencionada en el apartado a) supra, podrá proponer al gobierno interesado la realización de un estudio al respecto en su territorio, por los medios que el gobierno estime apropiados. El gobierno interesado, si decide realizar ese estudio, podrá pedir a la Junta que ponga a su disposición los medios técnicos periciales y los servicios de una o más personas con la capacidad necesaria para prestar ayuda a los funcionarios del gobierno en el estudio propuesto.

La persona o personas que para ello proponga la Junta se someterán a la aprobación del gobierno interesado. Las modalidades de ese estudio y el plazo dentro del cual debe efectuarse se determinarán mediante consulta entre el gobierno y la Junta. El gobierno comunicará a la Junta los resultados del estudio e indicará las medidas correctoras que considera necesario adoptar.

d) Si la Junta considera que el gobierno interesado ha dejado de dar las explicaciones satisfactorias que se le han solicitado conforme al apartado a), o de adoptar las medidas correctivas que se le han pedido conforme al apartado b) o que existe una situación grave que requiere la adopción de medidas de cooperación en el plano internacional con miras a su solución, podrá señalar el asunto a la atención de las Partes, del Consejo y de la Comisión. La Junta deberá proceder así cuando los objetivos de la presente Convención corran grave peligro y no haya sido posible resolver satisfactoriamente el asunto de otro modo. La Junta deberá proceder del mismo modo si comprueba que existe una situación grave que requiere la adopción de medidas de cooperación internacional con miras a su solución y que el hecho de señalar esta situación a la atención de las Partes, del Consejo y de la Comisión es el método más apropiado para facilitar esta cooperación; después de examinar los informes de la Junta y, en su caso, de la Comisión sobre el asunto, el Consejo podrá señalar éste a la atención de la Asamblea General.

2. La Junta, cuando señale un asunto a la atención de las Partes, del Consejo y de la Comisión en virtud del apartado d) del inciso 1, podrá, si ha comprobado que es necesario proceder así, recomendar a las Partes que cesen de importar drogas del país interesado, de exportarlas a él, o de hacer ambas cosas, durante un período determinado o hasta que la Junta quede satisfecha con la situación existente en ese territorio o país. El Estado interesado podrá plantear la cuestión ante el Consejo."

Artículo 7

Nuevo artículo 14 bis

A continuación del artículo 14 de la Convención Unica se insertará el nuevo artículo siguiente:

"Artículo 14 bis

Asistencia técnica y financiera

En los casos en que lo estime pertinente, paralelamente a las medidas enunciadas en los párrafos 1 y 2 del artículo 14, o en sustitución de ellas,

la Junta, de acuerdo con el gobierno interesado, podrá recomendar a los órganos competentes de las Naciones Unidas y a sus organismos especializados que se preste asistencia técnica o financiera, o ambas, a ese gobierno con miras a darle apoyo en sus esfuerzos por cumplir las obligaciones que ha contraído en virtud de la presente Convención, entre ellas las estipuladas o mencionadas en los artículos 2, 35, 38 y 38 bis."

Artículo 8

Modificación del artículo 16 de la Convención Unica

El artículo 16 de la Convención Unica quedará modificado en la siguiente forma:

"Los servicios de secretaría de la Comisión y de la Junta serán suministrados por el Secretario General. No obstante, el Secretario de la Junta será nombrado por el Secretario General en consulta con la Junta."

Artículo 9

Modificación de los párrafos 1, 2 y 5 del artículo 19 de la Convención Unica

Los párrafos 1, 2 y 5 del artículo 19 de la Convención Unica quedarán modificados en la siguiente forma:

"1. Las Partes facilitarán anualmente a la Junta, respecto de cada uno de sus territorios, del modo y en la forma que ella establezca y en formularios proporcionados por ella, sus previsiones sobre las cuestiones siguientes:

- a) La cantidad de estupefacientes que será consumida con fines médicos y científicos;
- b) La cantidad de estupefacientes que será utilizada para fabricar otros estupefacientes, preparados de la Lista III y sustancias a las que no se aplica esta Convención;
- c) Las existencias de estupefacientes al 31 de diciembre del año a que se refieren las previsiones;
- d) Las cantidades de estupefacientes necesarias para agregar a las existencias especiales;
- e) La superficie de terreno (en hectáreas) que se destinará al cultivo de la adormidera y su ubicación geográfica;
- f) La cantidad aproximada de opio que se producirá;

g) El número de establecimientos industriales que fabricarán estupefacientes sintéticos; y

h) Las cantidades de estupefacientes sintéticos que fabricará cada uno de los establecimientos mencionados en el apartado anterior.

2. a) Hechas las deducciones a que se refiere el párrafo 3 del artículo 21, el total de las previsiones para cada territorio y cada estupefaciente, excepto el opio y los estupefacientes sintéticos, será la suma de las cantidades indicadas en los apartados a), b) y d) del párrafo 1 de este artículo, más la cantidad necesaria para que las existencias disponibles al 31 de diciembre del año anterior alcancen la cantidad prevista, según lo dispuesto en el apartado c) del párrafo 1.

b) Hechas las deducciones a que se refiere el párrafo 3 del artículo 21, por lo que respecta a las importaciones, y el párrafo 2 del artículo 21 bis, el total de las previsiones de opio para cada territorio será la suma de las cantidades indicadas en los apartados a), b) y d) del párrafo 1 de este artículo, más la cantidad necesaria para que las existencias disponibles al 31 de diciembre del año anterior alcancen la cantidad prevista, según lo dispuesto en el apartado c) del párrafo 1, o la cantidad indicada en el apartado f) del párrafo 1 de este artículo si esta última es mayor.

c) Hechas las deducciones a que se refiere el párrafo 3 del artículo 21, el total de las previsiones de cada estupefaciente sintético para cada territorio será la suma de las cantidades indicadas en los apartados a), b) y d) del párrafo 1 de este artículo, más la cantidad necesaria para que las existencias disponibles al 31 de diciembre del año anterior alcancen la cantidad prevista, según lo dispuesto en el apartado c) del párrafo 1, o la suma de las cantidades indicadas en el apartado h) del párrafo 1 de este artículo si esta última es mayor.

d) Las previsiones proporcionadas en virtud de lo dispuesto en los apartados precedentes de este párrafo se modificarán según corresponda para tener en cuenta toda cantidad decomisada que luego se haya entregado para usos lícitos, así como toda cantidad retirada de las existencias especiales para las necesidades de la población civil.

5. Hechas las deducciones mencionadas en el párrafo 3 del artículo 21 y tomando en consideración, en la medida de lo posible, las disposiciones del artículo 21 bis, no deberán excederse las previsiones."

Artículo 10

Modificación del artículo 20 de la Convención Unica

El artículo 20 de la Convención Unica quedará modificado en la siguiente forma:

"1. Las Partes suministrarán a la Junta, respecto de cada uno de sus territorios, del modo y en la forma en que ella establezca y en formularios proporcionados por ella, datos estadísticos sobre las cuestiones siguientes:

- a) Producción y fabricación de estupefacientes;
- b) Uso de estupefacientes para la fabricación de otros estupefacientes, de los preparados de la Lista III y de sustancias a las que no se aplica esta Convención, así como de la paja de adormidera para la fabricación de estupefacientes;
- c) Consumo de estupefacientes;
- d) Importaciones y exportaciones de estupefacientes y de paja de adormidera;
- e) Decomiso de estupefacientes y destino que se les da;
- f) Existencias de estupefacientes al 31 de diciembre del año a que se refieren las estadísticas; y
- g) Superficie determinable de cultivo de la adormidera.

2. a) Los datos estadísticos relativos a las cuestiones mencionadas en el párrafo 1, salvo el apartado d), se establecerán anualmente y se presentarán a la Junta a más tardar el 30 de junio del año siguiente al año a que se refieren.

b) Los datos estadísticos relativos a las cuestiones mencionadas en el apartado d) del inciso 1 se establecerán trimestralmente y se presentarán a la Junta dentro del mes siguiente al trimestre a que se refieren.

3. Las Partes no estarán obligadas a presentar datos estadísticos relativos a las existencias especiales, pero presentarán separadamente datos relativos a los estupefacientes importados u obtenidos en el país o territorio con fines especiales, así como sobre las cantidades de estupefacientes retiradas de las existencias especiales para satisfacer las necesidades de la población civil."

Artículo 11

Nuevo artículo 21 bis

A continuación del artículo 21 de la Convención Unica se insertará el nuevo artículo siguiente:

"Artículo 21 bis

Limitación de la producción del opio

1. La producción de opio de cualquier país o territorio se organizará y fiscalizará de tal modo que se asegure que, en la medida de lo posible, la cantidad producida en un año cualquiera no exceda de las previsiones de la cantidad de opio que se ha de producir, establecidas de conformidad con el apartado f) del párrafo 1 del artículo 19.

2. Si la Junta, basándose en la información que posea en virtud de las disposiciones de la presente Convención, concluye que una Parte que ha presentado unas previsiones de conformidad con el apartado f) del párrafo 1 del artículo 19 no ha limitado el opio producido dentro de sus fronteras a los fines lícitos conforme a las previsiones pertinentes y que una cantidad importante del opio producido, lícita o ilícitamente, dentro de las fronteras de dicha Parte, ha sido desviada al tráfico ilícito, podrá, después de estudiar las explicaciones de la Parte de que se trate, que le deberán ser presentadas en el plazo de un mes a partir de la notificación de tal conclusión, decidir que se deduzca la totalidad o una parte de dicha cantidad de la que se ha de producir y del total de las previsiones definidas en el apartado b) del párrafo 2 del artículo 19 para el año inmediato en el que dicha deducción pueda realizarse técnicamente, teniendo en cuenta la estación del año y las obligaciones contractuales respecto de la exportación del opio. Esta decisión entrará en vigor noventa días después de haber sido notificada a la Parte de que se trate.

3. Después de notificar a la Parte interesada la decisión adoptada conforme al párrafo 2 supra respecto de una deducción, la Junta consultará con esa Parte a fin de resolver satisfactoriamente la situación.

4. Si la situación no se resuelve en forma satisfactoria, la Junta, en su caso, podrá actuar conforme a lo dispuesto en el artículo 14.

5. Al adoptar su decisión respecto a una deducción, de conformidad con el párrafo 2 supra, la Junta tendrá en cuenta no sólo todas las circunstancias del caso, incluidas las que originen el problema del tráfico ilícito a que se hace referencia en dicho párrafo 2, sino también cualesquier nuevas medidas pertinentes de fiscalización que puedan haber sido adoptadas por la Parte."

Artículo 12

Modificación del artículo 22 de la Convención Unica

El artículo 22 de la Convención Unica quedará modificado en la siguiente forma:

"1. Cuando las condiciones existentes en el país o en un territorio de una Parte sean tales que, a su juicio, la prohibición del cultivo de la adormidera, del arbusto de coca o de la planta de la cannabis resulte la medida más adecuada para proteger la salud pública y evitar que los estupefacientes sean objeto de tráfico ilícito, la Parte interesada prohibirá dicho cultivo.

2. Una Parte que prohíba el cultivo de la adormidera o de la planta de la cannabis tomará las medidas apropiadas para secuestrar cualquier planta ilícitamente cultivada y destruirla, excepto pequeñas cantidades requeridas por la Parte para propósitos científicos o de investigación."

Artículo 13

Modificación del artículo 35 de la Convención Unica

El artículo 35 de la Convención Unica quedará modificado en la siguiente forma:

"Teniendo debidamente en cuenta sus regímenes constitucional, legal y administrativo, las Partes:

- a) Asegurarán en el plano nacional una coordinación de la acción preventiva y represiva contra el tráfico ilícito; para ello podrán designar un servicio apropiado que se encargue de dicha coordinación;
- b) Se ayudarán mutuamente en la lucha contra el tráfico ilícito de estupefacientes;
- c) Cooperarán estrechamente entre sí y con las organizaciones internacionales competentes de que sean miembros para mantener una lucha coordinada contra el tráfico ilícito;
- d) Velarán por que la cooperación internacional de los servicios apropiados se efectúe en forma expedita;
- e) Cuidarán que, cuando se transmitan de un país a otro los autos para una acción judicial, la transmisión se efectúe en forma expedita a los órganos designados por las Partes; este requisito no prejuzga el derecho de una Parte a exigir que se le envíen las piezas de autos por vía diplomática;

f) Proporcionarán, si lo consideran apropiado, a la Junta y a la Comisión por conducto del Secretario General, además de la información prevista en el artículo 18, la información relativa a las actividades ilícitas de estupefacientes dentro de sus fronteras, incluida la referencia al cultivo, producción, fabricación, tráfico y uso ilícitos de estupefacientes; y

g) En la medida de lo posible, proporcionarán la información a que se hace referencia en el apartado anterior en la manera y en la fecha que la Junta lo solicite; si se lo pide una Parte, la Junta podrá ofrecerle su asesoramiento en su tarea de proporcionar la información y de tratar de reducir las actividades ilícitas de estupefacientes dentro de las fronteras de la Parte."

Artículo 14

Modificación de los párrafos 1 y 2 del artículo 36 de la Convención Unica

Los párrafos 1 y 2 del artículo 36 de la Convención Unica quedarán modificados en la siguiente forma:

"1. a) A reserva de lo dispuesto por su Constitución, cada una de las Partes se obliga a adoptar las medidas necesarias para que el cultivo y la producción, fabricación, extracción, preparación, posesión, ofertas en general, ofertas de venta, distribución, compra, venta, despacho por cualquier concepto, corretaje, expedición, expedición en tránsito, transporte, importación y exportación de estupefacientes, no conformes a las disposiciones de esta Convención o cualesquiera otros actos que en opinión de la Parte puedan efectuarse en infracción de las disposiciones de la presente Convención, se consideren como delitos si se cometen intencionalmente y que los delitos graves sean castigados en forma adecuada, especialmente con penas de prisión u otras penas de privación de libertad.

b) No obstante lo dispuesto en el apartado anterior, cuando las personas que hagan uso indebido de estupefacientes hayan cometido esos delitos, las Partes podrán en vez de declararlas culpables o de sancionarlas penalmente, o además de declararlas culpables o de sancionarlas, someterlas a medidas de tratamiento, educación, postratamiento, rehabilitación y readaptación social, de conformidad con lo dispuesto en el párrafo 1 del artículo 38.

2. A reserva de lo dispuesto por su Constitución, del régimen jurídico y de la legislación nacional de cada Parte:

a) i) Cada uno de los delitos enumerados en el inciso 1, si se comete en diferentes países, se considerará como un delito distinto;

ii) La participación deliberada o la confabulación para cometer cualquiera de esos delitos, así como la tentativa de cometerlos, los actos preparatorios y operaciones financieras, relativos a los delitos de que trata este artículo, se considerarán como delitos, tal como se dispone en el inciso 1;

iii) Las condenas pronunciadas en el extranjero por esos delitos serán computadas para determinar la reincidencia; y

iv) Los referidos delitos graves cometidos en el extranjero, tanto por nacionales como por extranjeros, serán juzgados por la Parte en cuyo territorio se haya cometido el delito, o por la Parte en cuyo territorio se encuentre el delincuente, si no procede la extradición de conformidad con la ley de la Parte a la cual se la solicita, y si dicho delincuente no ha sido ya procesado y sentenciado.

b) i) Cada uno de los delitos enumerados en el párrafo 1 y en el inciso ii) del apartado a) del párrafo 2 del presente artículo se considerará incluido entre los delitos que den lugar a extradición en todo tratado de extradición celebrado entre las Partes. Las Partes se comprometen a incluir tales delitos como casos de extradición en todo tratado de extradición que celebren entre sí en el futuro.

ii) Si una Parte, que subordine la extradición a la existencia de un tratado, recibe de otra Parte, con la que no tiene tratado, una solicitud de extradición, podrá discrecionalmente considerar la presente Convención como la base jurídica necesaria para la extradición referente a los delitos enumerados en el párrafo 1 y en el inciso ii) del apartado a) del párrafo 2 del presente artículo. La extradición estará sujeta a las demás condiciones exigidas por el derecho de la Parte requerida.

iii) Las Partes que no subordinen la extradición a la existencia de un tratado reconocerán los delitos enumerados en el párrafo 1 y en el inciso ii) del apartado a) del párrafo 2 del presente artículo como casos de extradición entre ellas, sujetos a las condiciones exigidas por el derecho de la Parte requerida.

iv) La extradición será concedida con arreglo a la legislación de la Parte a la que se haya pedido y, no obstante lo dispuesto en los incisos i), ii) y iii) del apartado b) de este párrafo, esa Parte tendrá derecho a negarse a conceder la extradición si sus autoridades competentes consideran que el delito no es suficientemente grave."

Artículo 15

Modificación del artículo 38 de la Convención Unica y del título del mismo

El artículo 38 de la Convención Unica y el título del mismo quedarán modificados en la siguiente forma:

"Medidas contra el uso indebido de estupefacientes

1. Las Partes prestarán atención especial a la prevención del uso indebido de estupefacientes y a la pronta identificación, tratamiento, educación, postratamiento, rehabilitación y readaptación social de las personas afectadas, adoptarán todas las medidas posibles al efecto y coordinarán sus esfuerzos en ese sentido.
2. Las Partes fomentarán, en la medida de lo posible, la formación de personal para el tratamiento, postratamiento, rehabilitación y readaptación social de quienes hagan uso indebido de estupefacientes.
3. Las Partes procurarán prestar asistencia a las personas cuyo trabajo así lo exija para que lleguen a conocer los problemas del uso indebido de estupefacientes y de su prevención y fomentarán asimismo ese conocimiento entre el público en general, si existe el peligro de que se difunda el uso indebido de estupefacientes."

Artículo 16

Nuevo artículo 38 bis

A continuación del artículo 38 de la Convención Unica se insertará el nuevo artículo siguiente:

"Artículo 38 bis

Acuerdos conducentes a la creación de centros regionales

Si una Parte lo considera deseable teniendo debidamente en cuenta su régimen constitucional, legal y administrativo, y con el asesoramiento técnico de la Junta o de los organismos especializados si así lo desea, promoverá, como parte de su lucha contra el tráfico ilícito, la celebración, en consulta con otras Partes interesadas de la misma región, de acuerdos conducentes a la creación de centros regionales de investigación científica y educación para combatir los problemas que originan el uso y el tráfico ilícitos de estupefacientes."

Artículo 17

Idiomas del Protocolo y procedimiento para su firma, ratificación y adhesión

1. El presente Protocolo, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos, quedará abierto, hasta el 31 de diciembre de 1972, a la firma de todas las Partes en la Convención Unica y todos sus signatarios.

2. El presente Protocolo está sujeto a la ratificación de los Estados que lo hayan firmado y que hayan ratificado o se hayan adherido a la Convención Unica. Los instrumentos de ratificación serán depositados ante el Secretario General.

3. El presente Protocolo estará abierto, después del 31 de diciembre de 1972, a la adhesión de cualquier Parte en la Convención Unica que no lo haya firmado. Los instrumentos de adhesión serán depositados ante el Secretario General.

Artículo 18

Entrada en vigor

1. El presente Protocolo, junto con las modificaciones que contiene, entrará en vigor el trigésimo día siguiente a la fecha en que se haya depositado el cuadragésimo instrumento de ratificación o adhesión, de conformidad con el artículo 17, por las Partes en la Convención Unica.

2. Con respecto a cualquier otro Estado que deposite un instrumento de ratificación o adhesión después de la fecha de depósito de dicho cuadragésimo instrumento, el presente Protocolo entrará en vigor el trigésimo día siguiente a la fecha de depósito de su instrumento de ratificación o de adhesión.

Artículo 19

Efecto de la entrada en vigor

Todo Estado que llegue a ser Parte en la Convención Unica después de la entrada en vigor del presente Protocolo de conformidad con el párrafo 1 del artículo 18 será considerado, de no haber manifestado ese Estado una intención diferente:

- a) Parte en la Convención Unica en su forma enmendada; y
- b) Parte en la Convención Unica no enmendada con respecto a toda Parte en esa Convención que no esté obligada por el presente Protocolo.

Artículo 20

Disposiciones transitorias

1. A partir de la fecha en que entre en vigor el presente Protocolo de conformidad con lo dispuesto en el párrafo 1 del artículo 18, las funciones de la Junta Internacional de Fiscalización de Estupefacientes serán desempeñadas por la Junta constituida con arreglo a la Convención Unica no modificada.

2. El Consejo Económico y Social fijará la fecha en que entrará en funciones la Junta constituida con arreglo a las modificaciones contenidas en el presente Protocolo. A partir de esa fecha, la Junta así constituida ejercerá, respecto de las Partes en la Convención Unica no modificada y de las partes en los instrumentos enumerados en el artículo 44 de la misma que no sean Partes en el presente Protocolo, las funciones de la Junta constituida con arreglo a la Convención Unica no modificada.

3. El período de seis de los miembros electos en la primera elección que se celebre después de ampliar la composición de la Junta de once a trece miembros expirará a los tres años, y el de los otros siete miembros expirará a los cinco años.

4. Los miembros de la Junta cuyos períodos hayan de expirar al cumplirse el mencionado período inicial de tres años serán designados mediante sorteo que efectuará el Secretario General de las Naciones Unidas inmediatamente después de terminada la primera elección.

Artículo 21

Reservas

1. Al firmar el Protocolo, ratificarlo o adherirse a él, todo Estado podrá formular reservas a cualquier enmienda en él contenida, a excepción de las enmiendas a los párrafos 6 y 7 del artículo 2 (artículo 1 del presente Protocolo), a los párrafos 1, 4 y 5 del artículo 9 (artículo 2 del presente Protocolo), a los párrafos 1 y 4 del artículo 10 (artículo 3 del presente Protocolo), al artículo 11 (artículo 4 del presente Protocolo), al artículo 14 bis (artículo 7 del presente Protocolo), al artículo 16 (artículo 8 del presente Protocolo), al artículo 22 (artículo 12 del presente Protocolo), al artículo 35 (artículo 13 del presente Protocolo), al apartado b) del párrafo 1 del artículo 36 (artículo 14 del presente Protocolo), al artículo 38 (artículo 15 del presente Protocolo) y al artículo 38 bis (artículo 16 del presente Protocolo).

2. El Estado que haya formulado reservas podrá en todo momento, mediante notificación por escrito, retirar todas o parte de sus reservas.

Artículo 22

El Secretario General transmitirá copias auténticas certificadas del presente Protocolo a todas las Partes en la Convención Unica y todos sus signatarios. Al entrar el Protocolo en vigor de conformidad con el párrafo 1 del artículo 18, el Secretario General preparará un texto de la Convención Unica modificada por el presente Protocolo y transmitirá copias auténticas certificadas del mismo a todos los Estados Partes o que tengan derecho a hacerse Partes en la Convención modificada.

HECHO en Ginebra, el veinticinco de marzo de mil novecientos setenta y dos en un solo ejemplar, que se depositará en los archivos de las Naciones Unidas.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados, han firmado el presente Protocolo en nombre de sus Gobiernos respectivos.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗:
За Афганистан:
FOR EL AFGANISTÁN:

FOR ALBANIA:
POUR L'ALBANIE:
阿爾巴尼亞:
За Албанию:
FOR ALBANIA:

FOR ALGERIA:
POUR L'ALGÉRIE:
阿爾及利亞:
За Алжир:
FOR ARCELIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷:
За Аргентину:
FOR LA ARGENTINA:

A Zaefferer

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞:
За Австралию:
FOR AUSTRALIA:

L R McIntyre

22nd November, 1972

FOR AUSTRIA:
POUR L'AUTRICHE:
奧地利:
За Австрию:
FOR AUSTRIA:

FOR BAHRAIN:
POUR BAHRÉÏN:
巴林:
За Бахрейн:
POR BAHRÉIN:

FOR BARBADOS:
POUR LA BARBADE:
巴貝多:
За Барбадос:
POR BARBADOS:

FOR BELGIUM:
POUR LA BELGIQUE:
比利時:
За Бельгию:
POR BÉLGICA:

Waersegger

FOR BHUTAN:
POUR LE BHOUTAN:
不丹：
За Бутан:
FOR BHUTÁN:

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞：
За Боливию:
FOR BOLIVIA:

FOR BOTSWANA:
POUR LE BOTSWANA:
波扎那：
За Ботсвану:
FOR BOTSWANA:

FOR BRAZIL:
POUR LE BRÉSIL:
巴西:
За Бразилию:
POR EL BRASIL:

Henrique de Araújo Mesquita

FOR BULGARIA:
POUR LA BULGARIE:
保加利亞:
За България:
POR BULGARIA:

FOR BURMA:
POUR LA BIRMANIE:
緬甸:
За Бирму:
POR BIRMANIA:

FOR BURUNDI:
POUR LE BURUNDI:
布隆提：
За Бурунди:
FOR BURUNDI:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國：
За Белорусскую Советскую Социалистическую Республику:
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

FOR CAMEROON:
POUR LE CAMEROUN:
喀麥隆：
За Камерун:
FOR EL CAMERÚN:

FOR CANADA:
POUR LE CANADA:
加拿大:
За Канаду:
FOR EL CANADÁ:

FOR THE CENTRAL AFRICAN REPUBLIC:
POUR LA RÉPUBLIQUE CENTRAFRICAINE:
中非共和國:
За Центральноафриканскую Республику:
FOR LA REPÚBLICA CENTROAFRICANA:

FOR CEYLON:
POUR CEYLAN:
錫蘭:
За Цейлон:
FOR CEILÁN:

FOR CHAD:
POUR LE TCHAD:
查德:
За Чад:
POR EL CHAD:

FOR CHILE:
POUR LE CHILI:
智利:
За Чили:
POR CHILE:

V Sanchez

FOR CHINA:
POUR LA CHINE:
中國:
За Китай:
POR CHINA:

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞:
За Колумбию:
FOR COLOMBIA:

FOR THE CONGO:
POUR LE CONGO:
剛果:
За Конго:
FOR EL CONGO:

FOR COSTA RICA:
POUR LE COSTA RICA:
哥斯大黎加:
За Коста-Рику:
FOR COSTA RICA:

Karen de Figueres

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
FOR CUBA:

FOR CYPRUS:
POUR CHYPRE:
賽普勒斯:
За Кипр:
FOR CHYPRE:

Ozdemir Ozgur

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫:
За Чехословакию:
FOR CNECOSLOVAQUIA:

FOR DAHOMEY:
POUR LE DAHOMEY:
達荷美:
За Дагомею:
FOR EL DAHOMEY:

FOR DENMARK:
POUR LE DANEMARK:
丹麥:
За Данию:
FOR DINAMARCA:

E Krog-Meyer

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國:
За Доминиканскую Республику:
FOR LA REPÚBLICA DOMINICANA:

FOR ECUADOR:
POUR L'EQUATEUR:
厄瓜多:
За Эквадор:
POR EL ECUADOR:

Teodoro Bustamante

FOR EGYPT:
POUR L'EGYPTE:
埃及:
За Египет:
POR EGIPTO:

A. Wagdi Sadek

FOR EL SALVADOR:
POUR EL SALVADOR:
薩爾瓦多:
За Сальвадор:
POR EL SALVADOR:

FOR EQUATORIAL GUINEA:
POUR LA GUINÉE ÉQUATORIALE:
赤道幾內亞:
За Экваториальную Гвинею:
FOR GUINEA ECUATORIAL:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
衣索比亞:
За Эфиопию:
FOR ETIOPIA:

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志聯邦共和國:
За Федеративную Республику Германии:
FOR LA REPÚBLICA FEDERAL DE ALEMANIA:

Otto Baron von Stempel

FOR FIJI:
POUR FIDJI:
斐濟:
За Фиджи:
FOR FIJI:

FOR FINLAND:
POUR LA FINLANDE:
芬蘭:
За Финляндию:
FOR FINLANDIA:

Max Jakobson

16 May 1972

FOR FRANCE:
POUR LA FRANCE:
法蘭西:
За Францию:
FOR FRANCIA:

R de Boisseson

FOR GABON:
POUR LE GABON:
加彭:
За Габон:
FOR EL GABÓN:

Ndim1

FOR GAMBIA:
POUR LA GAMBIE:
岡比亞:
За Гамбию:
FOR GAMBIA:

FOR GHANA:
POUR LE GHANA:
迦納:
За Гану:
FOR GHANA:

K B Asante

FOR GREECE:
POUR LA GRÈCE:
希臘:
За Грецию:
FOR GRECIA:

C. J Miras

With a reservation to article 1(4)
amending the article 2 of the
Single Convention 1/

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉:
За Гватемалу:
FOR GUATEMALA:

Enrique López Herrarte

FOR GUINEA:
POUR LA GUINÉE:
幾內亞:
За Гвинею:
FOR GUINEA:

1/ *[Traduction - Translation]* Avec une réserve au paragraphe 4 de
l'article premier amendant l'article 2 de la Convention unique.

FOR GUYANA:
POUR LA GUYANE:
蓋亞那:
За Гвиану:
POR GUYANA:

FOR HAÏTI:
POUR HAÏTI:
海地:
За Гаити:
POR HAÏTI:

Baguidy

Représentant d'Haïti
Ambassadeur à Berne

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷:
За Святейший престол:
POR LA SANTA SEDE:

Silvio Luoni

FOR HONDURAS:
POUR LE HONDURAS:
宏都拉斯:
За Гондурас:
FOR HONDURAS:

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利:
За Венгрию:
FOR HUNGRÍA:

FOR ICELAND:
POUR L'ISLANDE:
冰島:
За Исландию:
FOR ISLANDIA:

FOR INDIA:
POUR L'INDE:
印度:
За Индию:
FOR LA INDIA:

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亚:
За Индонезию:
FOR INDONESIA:

I. Thajeb

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
FOR EL IRÁN:

Sous réserve de ratification^{1/}

Dr. Azarakhsh

^{1/} Subject to ratification.

FOR IRAQ:
POUR L'IRAK:
伊拉克:
За Ирак:
POR EL IRAK:

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭:
За Ирландию:
POR IRLANDA:

FOR ISRAEL:
POUR ISRAËL:
以色列:
За Израиль:
POR ISRAEL:

/Shabtai Rosenne 1/ 2/

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1/ *Transliteration - Translittération.*

2/ With a declaration, the text of which is reproduced immediately after the signatures.

Avec une déclaration, dont le texte est reproduit à la suite des signatures.

FOR ITALY:
POUR L'ITALIE:
義大利:
За Италию:
FOR ITALIA:

Carlo Calenda

FOR THE IVORY COAST:
POUR LA CÔTE-D'IVOIRE:
牙象海岸:
За Берег Слоновой Кости:
FOR LA COSTA DE MARFIL:

Thiemele

FOR JAMAICA:
POUR LA JAMAÏQUE:
牙買加:
За Ямайку:
FOR JAMAICA:

FOR JAPAN:
POUR LE JAPON:
日本:
За Японию:
FOR EL JAPÓN:

Toru Nakagawa
15 Dec. 1972

FOR JORDAN:
POUR LA JORDANIE:
約旦:
За Иорданию:
FOR JORDANIA:

I. Zuraikat

FOR KENYA:
POUR LE KENYA:
肯亞:
За Кению:
FOR KENIA:

FOR THE KHMER REPUBLIC:
POUR LA RÉPUBLIQUE KHMÈRE:
高棉共和國:
За Кхмерскую Республику:
FOR LA REPÚBLICA KHMER:

S Soth

FOR KUWAIT:
POUR LE KOWEÏT:
科威特:
За Кувейт:
FOR KUWAIT:

FOR LAOS:
POUR LE LAOS:
寮國:
За Лаос:
FOR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩:
За Ливан:
FOR EL LIBANO:

M Banna

FOR LESOTHO:
POUR LE LESOTHO:
賴索托:
За Лесото:
FOR LESOTHO:

FOR LIBERIA:
POUR LE LIBÉRIA:
賴比瑞亞:
За Либерию:
FOR LIBERIA:

Clavenda W Parker

FOR THE LIBYAN ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE LIBYENNE:
利比亞阿拉伯共和國:
За Ливийскую Арабскую Республику:
FOR LA REPÚBLICA ARABE LIBIA:

FOR LIECHTENSTEIN:
POUR LE LIECHTENSTEIN:
列支敦斯登:
За Лихтенштейн:
FOR LIECHTENSTEIN:

Mario Ledebur

FOR LUXEMBOURG:
POUR LE LUXEMBOURG:
盧森堡:
За Люксембург:
FOR LUXEMBURGO:

Marcel Fischbach

FOR MADAGASCAR:
POUR MADAGASCAR:
馬達加斯加:
За Мадагаскар:
FOR MADAGASCAR:

Ad referendum

Zafera

FOR MALAWI:
POUR LE MALAWI:
馬拉威:
За Малави:
FOR MALAWI:

FOR MALAYSIA:
POUR LA MALAISIE:
馬來亞聯邦:
За Малайскую Федерацию:
FOR MALASIA:

FOR THE MALDIVE ISLANDS:
POUR LES ÎLES MALDIVES:
馬爾代夫羣島:
За Мальдивские острова:
FOR LAS ISLAS MALDIVAS:

FOR MALI:
POUR LE MALI:
馬利:
За Мали:
FOR MALÍ:

FOR MALTA:
POUR MALTE:
馬耳他:
За Мальту:
FOR MALTA:

FOR MAURITANIA:
POUR LA MAURITANIE:
茅利塔尼亞:
За Мавританию:
FOR MAURITANIA:

FOR MAURITIUS:
POUR MAURICE:
模里西斯:
За Маврикий:
FOR MAURICIO:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥:
За Мексику:
FOR MÉXICO:

FOR MONACO:
POUR MONACO:
摩納哥:
За Монако:
POR MÓNACO:

Boeri

FOR MONGOLIA:
POUR LA MONGOLIE:
蒙古:
За Монголию:
FOR MONGOLIA:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥:
За Марокко:
POR MARRUECOS:

/Salah Zaïmi 1/
28/12/72

1/ *Transliteration - Translitération.*

FOR NAURU:

POUR NAURU:

那烏魯:

За Науру:

POR NAURU:

FOR NEPAL:

POUR LE NÉPAL:

尼泊爾:

За Непал:

POR NEPAL:

FOR THE NETHERLANDS:

POUR LES PAYS-BAS:

荷蘭:

За Нидерланды:

POR LOS PAISES BAJOS:

FOR NEW ZEALAND:

POUR LA NOUVELLE-ZÉLANDE:

紐西蘭:

За Новую Зеландию:

FOR NUEVA ZELANDIA:

J. V. Scott

15 December 1972

FOR NICARAGUA:

POUR LE NICARAGUA:

尼加拉瓜:

За Никарагуа:

FOR NICARAGUA:

J. Quintana

FOR THE NIGER:

POUR LE NIGER:

奈及爾:

За Нигер:

FOR EL NIGER:

A Diallo

28 Novembre 1972

FOR NIGERIA:
POUR LA NIGÉRIA:
奈及利亞:
За Нигерию:
FOR NIGERIA:

FOR NORWAY:
POUR LA NORVÈGE:
挪威:
За Норвегию:
FOR NORUEGA:

Jens Boyesen

FOR OMAN:
POUR L'OMAN:
阿曼:
За Оман:
FOR OMÁN:

FOR PAKISTAN:

POUR LE PAKISTAN:

巴基斯坦:

За Пакистан:

FOR EL PAKISTÁN:

I. Akhund

29 December 1972

FOR PANAMA:

POUR LE PANAMA:

巴拿馬:

За Панаму:

FOR PANAMÁ:

A. E. Boyd

With a reservation regarding article 36, paragraph 2 that appears on document of May 3, 1972 signed by the Minister of Foreign Affairs of Panama 1/

FOR PARAGUAY:

POUR LE PARAGUAY:

巴拉圭:

За Парагвай:

FOR EL PARAGUAY:

Ad referendum

Miguel Solano Lopez

Oct. 18, 1972

1/ The text of the above-mentioned reservation is reproduced immediately after the signatures.

[Traduction - Translation] Avec une réserve concernant le paragraphe 2 de l'article 36 qui figure dans le document du 3 mai 1972 signé par le Ministre des affaires étrangères du Panama.

Le texte de la réserve susmentionnée est reproduit à la suite des signatures.

FOR THE PEOPLE'S DEMOCRATIC REPUBLIC OF YEMEN:
POUR LA RÉPUBLIQUE DÉMOCRATIQUE POPULAIRE DU YÉMEN:
也門人民民主共和國:
За Йеменскую Народно-Демократическую Республику:
FOR LA REPÚBLICA DEMOCRÁTICA POPULAR DEL YEMEN:

FOR PERU:
POUR LE PÉROU:
祕魯:
За Перу:
FOR EL PERÚ:

Raúl Q. Montero Ruiz

FOR THE PHILIPPINES:
POUR LES PHILIPPINES:
菲律賓:
За Филиппины:
FOR FILIPINAS:

H. J. Brillantes

FOR POLAND:
POUR LA POLOGNE:
波蘭:
За Польшу:
FOR POLONIA:

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙:
За Португалию:
FOR PORTUGAL:

FOR QATAR:
POUR LE QATAR:
卡達:
За Катар:
FOR QATAR:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國:
За Корейскую Республику:
FOR LA REPÚBLICA DE COREA:

P. W. Han

29 Dec. 1972

FOR THE REPUBLIC OF VIET-NAM:
POUR LA RÉPUBLIQUE DU VIET-NAM:
越南共和國:
За Республику Вьетнам:
FOR LA REPÚBLICA DE VIET-NAM:

Lê-Văn-Thu

FOR ROMANIA:
POUR LA ROUMANIE:
羅馬尼亞:
За Румынию:
FOR RUMANIA:

FOR RWANDA:
POUR LE RWANDA:
盧安達:
За Руанду:
FOR RWANDA:

FOR SAN MARINO:
POUR SAINT-MARIN:
聖馬利諾:
За Сан-Марино:
FOR SAN MARINO:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
沙烏地阿拉伯:
За Саудовскую Аравию:
FOR ARABIA SAUDITA:

FOR SENEGAL:
POUR LE SÉNÉGAL:
塞內加爾:
За Сенегал:
FOR EL SENEGAL:

Medoune Fall

New York le 16 Août 1972

FOR SIERRA LEONE:
POUR LE SIERRA LEONE:
獅子山:
За Сьерра-Леоне:
FOR SIERRA LEONA:

FOR SINGAPORE:
POUR SINGAPOUR:
新加坡:
За Сингапур:
FOR SINGAPUR:

FOR SOMALIA:
POUR LA SOMALIE:
索馬利亞:
За Сомали:
FOR SOMALIA:

FOR SOUTH AFRICA:
POUR L'AFRIQUE DU SUD:
南非:
За Южную Африку:
FOR SUDÁFRICA:

Subject to Ratification^{1/}

E R Steyn

FOR SPAIN:
POUR L'ESPAGNE:
西班牙:
За Испанию:
FOR ESPAÑA:

Fernando Benito

^{1/} Sous réserve de ratification.

FOR THE SUDAN:
POUR LE SOUDAN:
蘇丹:
За Судан:
POR EL SUDÁN:

FOR SWAZILAND:
POUR LE SOUAZILAND:
史瓦濟蘭:
За Свазиленд:
POR SWAZILANDIA:

FOR SWEDEN:
POUR LA SUÈDE:
瑞典:
За Швецию:
POR SUECIA:

Carl E. Sturkell

FOR SWITZERLAND:

POUR LA SUISSE:

瑞士:

За Швейцарию:

FOR SUIZA:

FOR THE SYRIAN ARAB REPUBLIC:

POUR LA RÉPUBLIQUE ARABE SYRIENNE:

敘利亞阿拉伯共和國:

За Сирийскую Арабскую Республику:

FOR LA REPÚBLICA ARABE SIRIA:

FOR THAILAND:

POUR LA THAÏLANDE:

泰國:

За Таиланд:

FOR TAILANDIA:

FOR TOGO:
POUR LE TOGO:
多哥:
За Того:
POR EL TOGO:

Francis Johnson
(Dr. F. Johnson-Romuald)

FOR TRINIDAD AND TOBAGO:
POUR LA TRINITÉ-ET-TOBAGO:
千里達及托貝哥:
За Тринидад и Тобаго:
FOR TRINIDAD Y TABAGO:

FOR TUNISIA:
POUR LA TUNISIE:
突尼西亞:
За Тунис:
FOR TÚNEZ:

Rachid Driss

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FOR TURKEY:

POUR LA TURQUIE:

土耳其:

За Турцию:

C. Kirca

FOR TURQUIA:

FOR UGANDA:

POUR L'OUGANDA:

烏干達:

За Уганду:

FOR UGANDA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:

POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:

烏克蘭蘇維埃社會主義共和國:

За Украинскую Советскую Социалистическую Республику:

FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
蘇維埃社會主義共和國聯邦:
За Союз Советских Социалистических Республик:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

FOR THE UNITED ARAB EMIRATES:
POUR LES ÉMIRATS ARABES UNIS:
阿拉伯聯合酋長國:
За Объединенные Арабские Эмираты
POR LOS EMIRATOS ARABES UNIDOS:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國:
За Соединенное Королевство Великобритании и Северной Ирландии:
POR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

F Stewart

FOR THE UNITED REPUBLIC OF TANZANIA:
POUR LA RÉPUBLIQUE-UNIE DE TANZANIE:
坦尚尼亞聯合共和國:
За Объединенную Республику Танзания:
POR LA REPÚBLICA UNIDA DE TANZANIA:

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國:
За Соединенные Штаты Америки:
POR LOS ESTADOS UNIDOS DE AMÉRICA:

Nelson Gross

William J. Cargo

FOR THE UPPER VOLTA:
POUR LA HAUTE-VOLTA:
上伏塔:
За Верхнюю Вольту:
POR EL ALTO VOLTA:

FOR URUGUAY:
POUR L'URUGUAY:
烏拉圭:
За Уругвай:
POR EL URUGUAY:

FOR VENEZUELA:
POUR LE VENEZUELA:
委內瑞拉:
За Венесуэлу:
POR VENEZUELA:

R. Darío Berti

FOR WESTERN SAMOA:
POUR LE SAMOA-OCCIDENTAL:
西薩摩亞:
За Западное Самоа:
POR SAMOA OCCIDENTAL:

FOR YEMEN:
POUR LE YÉMEN:
也門:
За Йемен:
FOR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
南斯拉夫:
За Югославию:
FOR YUGOSLAVIA:

Dragan Nikolić

FOR ZAIRE:
POUR LE ZAÏRE:
扎伊爾:
За Заир:
FOR EL ZAIRE:

FOR ZAMBIA:

POUR LA ZAMBIE:

尚比亞:

За Замбію:

FOR ZAMBIA:

Declaration by Israel

The Government of Israel will not proceed to the ratification of the Protocol until it has received assurances that all the neighbouring States who intend to become parties to it will do so without reservation or declaration, and that the so-called reservation or declaration referring to Israel and made by one of Israel's neighbours in connection with its participation in the 1961 Single Convention, and which was quoted at the meeting of the Second Committee on 18 March 1972, is withdrawn.

Reservation by Panama

Por cuanto de conformidad con su Constitución Política la República de Panamá no puede por ningún tratado internacional obligarse a entregar a sus propios nacionales, firma este Protocolo de Modificación de la Convención Única de 1961 sobre Estupefacientes, formulando expresa RESERVA de que la enmienda que el artículo 14 del Protocolo introduce al párrafo 2 del artículo 36 de la Convención Única de 1961 sobre Estupefacientes: (a) no modifica los tratados de extradición de los cuales es parte la República de Panamá en sentido alguno que pueda obligarla a entregar a sus propios nacionales; (b) no obliga a la República de Panamá a incluir, en los tratados de extradición que celebre en el futuro, disposición alguna por la cual se obligue a entregar a sus propios nacionales; y (c) no podrá interpretarse ni aplicarse en sentido alguno que dé lugar a obligación de la República de Panamá de entregar uno de sus propios nacionales.

Translation

Since, under its Constitution, the Republic of Panama cannot be required by any international treaty to extradite its own nationals, it is signing this Protocol amending the 1961 Single Convention on Narcotic Drugs subject to the express RESERVATION that the amendment made by article 14 of the Protocol to article 36, paragraph 2, of the 1961 Single Convention on Narcotic Drugs (a) does not modify the extradition treaties to which the Republic of Panama is a party in any manner which might require the latter to extradite its own nationals; (b) does not require the Republic of Panama to include in such extradition treaties as it may conclude in the future any provision requiring it to extradite its own nationals; and (c) may not be interpreted or applied in any manner which gives rise to an obligation on the part of the Republic of Panama to extradite any of its own nationals.

Déclaration d'Israël

Traduction - Translation

Le Gouvernement d'Israël ne procédera à la ratification du Protocole qu'après avoir reçu l'assurance que tous les Etats voisins qui ont l'intention d'y devenir partie le feront sans réserve ni déclaration, et que la prétendue réserve ou déclaration concernant Israël et formulée par l'un des voisins d'Israël au sujet de sa participation à la Convention unique de 1961, et qui a été citée à la séance du 18 mars 1972 de la Deuxième Commission, sera retirée.

Réserve formulée par le Panama

Spanish text - Texte espagnol

Traduction

Considérant que, conformément à sa Constitution politique, la République du Panama ne peut, par aucun traité international, s'obliger à extraire ses propres ressortissants, elle signe le présent Protocole portant amendement de la Convention unique sur les stupéfiants de 1961 sous la RESERVE expresse que l'amendement apporté par l'article 14 dudit Protocole au paragraphe 2 de l'article 36 de la Convention unique sur les stupéfiants de 1961 : a) ne modifie en aucune façon les traités d'extradition auxquels la République du Panama est partie d'une manière qui puisse l'obliger à extraire ses propres ressortissants; b) n'oblige pas la République du Panama à inclure, dans les traités d'extradition qu'elle conclura à l'avenir, une disposition qui l'oblige à extraire ses propres ressortissants; et c) ne puisse en aucune façon être interprété ou appliqué de manière à imposer à la République du Panama l'obligation d'extraire l'un de ses propres ressortissants.

I hereby certify that the foregoing text is a true copy of the Protocol amending the Single Convention on Narcotic Drugs, 1961, done at Geneva on 25 March 1972, the original of which is deposited with the Secretary-General of the United Nations.

*For the Secretary-General:
The Legal Counsel*

Je certifie que le texte qui précède est une copie conforme du Protocole portant amendement de la Convention unique sur les stupéfiants de 1961, fait à Genève le 25 mars 1972, dont l'original se trouve déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

*Pour le Secrétaire général:
Le Conseiller juridique*

A handwritten signature in black ink, appearing to be 'C. K. Stangor', written over a horizontal line.

United Nations, New York,
9 April 1973

Organisation des Nations Unies, New York,
9 avril 1973

Certified true copy VI-17
Copie certifiée conforme VI-17
October 2004